

HARYANA VIDHAN SABHA

**SUBJECT COMMITTEE ON EDUCATION, TECHNICAL
EDUCATION, VOCATIONAL EDUCATION, MEDICAL
EDUCATION AND HEALTH SERVICES.**

(2018-2019)

(FOURTH REPORT)

ON

**MEDICAL EDUCATION & RESEARCH,
HEALTH SERVICES &
HARYANA SHEHERI VIKAS PRADIKARAN
DEPARTMENTS**



(Presented to the House on 27th FEBRUARY, 2019)

**HARYANA VIDHAN SABHA SECRETARIAT
CHANDGIARH-2019**

TABLE OF CONTENTS

Sr. No.	Subject	Page No.
1.	Composition of the Committee	(III)
2.	Introduction	(V)
3.	Report of the Committee	
	(i) Medical education & Research Department	1-46
	(ii) Health Department & Haryana Sheheri Vikas Paradhikaran (HSVP)	47-116

**COMPOSITION OF THE SUBJECT COMMITTEE ON EDUCATION
TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL
EDUCATION AND HEALTH SERVICES.**

(Constituted on 25th April, 2018 for the year 2018-2019)

CHAIRPERSON

1. Shri Umesh Aggarwal .

MEMBERS

1. Shri Karan Singh Dalal
2. Shri Kuldip Sharma
3. Dr. Abhe Singh Yadav
4. Shri Bhagwan Dass Kabir Panthi
5. Shri Om Prakash Yadav
6. Shri Subhash Sudha
7. Shri Ram Chand Kamboj
8. Shri Jasbir Deswal

SPECIAL INVITEE

1. *Shri Balkaur Singh Kalanwali
2. *Shri Naseem Ahmed
3. *Shri Om Parkash Barwa

*Nominated vide Notification No.HVS/Education & Health Services/1/2018-2019/37 dated 9th May, 2018.

SECRETARIAT

1. Shri Rajender Kumar Nandal, Secretary.
2. Smt. Pardeep Kaur, Under Secretary.

INTRODUCTION

1. I, Umesh Aggarwal, Chairperson of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services having been authorized by the Committee in this behalf, present the Fourth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education, and Health Services.
2. The Committee considered and approved this Report at their sitting held on 15th February, 2019.
3. A brief record of the proceedings of the meetings of the Committee has been kept separately in the Haryana Vidhan Sabha Secretariat.
4. The Committee would like to express their thanks to the Government Officers and other representatives of Education, Health and Medical Education and Research Departments who appeared for oral evidence before them for the cooperation in giving information to the Committee.
5. The Committee is also thankful to the Secretary, Under Secretary and other Officials of Haryana Vidhan Sabha Secretariat.

Chandigarh:
The 15th February, 2019

(Umesh Aggarwal)
Chairperson,
Subject Committee on Education,
Technical Education, Vocational Education,
Medical Education and Health Services.

REPORT

The Subject Committee on Education, Technical Education Vocational Education, Medical Education and Health Services for the year 2018-2019 consisting of nine members and three Special Invitees were nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on under Rule 279-A of the Rules of Procedure & Conduct of Business in the Haryana Legislative Assembly.

The Functions of the Committee are as under:-

- (i) to scrutinize the demands for grants;
- (ii) to examine the working of these departments and to suggest measures for improvements in administration and in different programmes/schemes/projects
- (iii) to examine legislation;
- (iv) to advice Government on a question of policy or legislation on which Government may consult a Committee
- (v) to discuss generally and formulate view on-
 - (a) State's Five Year Plan Programme relating to these departments and their implementation;
 - (b) Report of Public Undertaking under these department;
 - (c) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
 - (d) Annual Performances Reports of these Departments.

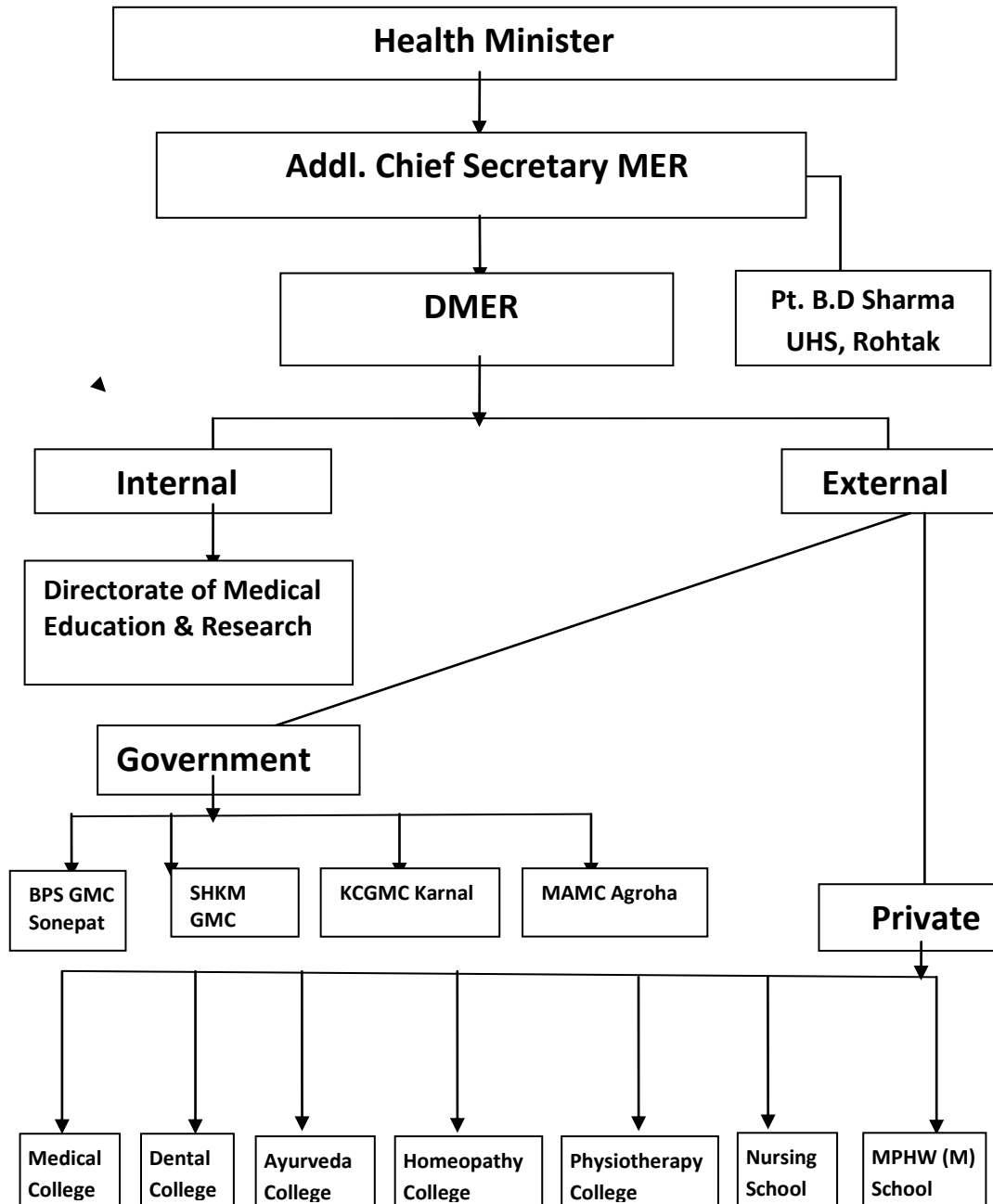
The Subject Committee held 60 (Sixty) sittings during the year 2018-2019 (till finalization of the Report)

MEDICAL EDUCATION & RESEARCH DEPARTMENT

The Committee discussed its scope & functions and desired that the Medical Education & Research Departments asked to supply the information on the following points.

1. The organization of the Department and its subordinate offices, (the information should be shown in the form of diagram chart supported by short explanatory notes)
2. The functions of the Department and its subordinate offices.
3. Broad details on which the budget estimates for the current year are based, along with the budget estimates head wise.
4. Volume of work in the Department and its subordinate offices covering the period of budget estimates. The budget estimates for the last four years head –wise may also be supplied.
5. Scheme or projects which the Department has undertaken. (the names and details of the Scheme, the estimate of expenditure and period within which likely to be completed, yield if any, progress made to date, should be stated)
6. Actual expenditure incurred under each sub-head of estimates during the preceding four years.
7. Reasons for variations, if any, between the actual of the past four years and the current estimates.
8. Annual Reports, if any issued by the Department on its working.
9. Acts and Rules concerning the Department.
10. Documents pertaining to current State's five years plan programme relating to Department and their implantation.
11. Estimate submitted by the Department from different heads.
12. Amount sanctioned for Department.
13. Amount received.
14. Actual received by Department.
15. Utilization of money by these Departments.

Reply received from Medical Education & Research Department
Organization Chart of the Department



Main Functions of the Department

The Directorate of Medical Education and Research had been carved out of the Health Department as a separate Directorate on 8th January, 2009 for the up-gradation and expansion of Medical, Dental, Ayurveda, Homeopathy and Paramedical Education under administrative control of Administrative Secretary of the Department of Health & Medical Education. Subsequently a separate Department of Medical Education & Research was established vide Govt. Notification dated 4th September 2014, for establishment, up-gradation, expansion and regulation of medical education and research, under the administrative control of Administrative Secretary of Medical Education & Research. The main functions of the Department are as under:-

1. Regulate all schools, colleges and Universities in Govt., semi Govt., autonomous and private sector relating to Health and Medical Education.
2. Formulation of policies for ensuring quality medical education. Medical education means education in the field of Medical, Dental Allopathic, Homoeopathic, Ayurvedic, Nursing, Pharmaceutical, Physiotherapy, Para-Medical, Para-Dental, Para-Clinical and Hospital Administration etc.
3. Administration and control of all Government schools, colleges, universities relating to Health and Medical Education.
4. Regulation of admissions, fee matter and examination in private and Government, semi Government and government aided and autonomous institutions functioning in Haryana.
5. Arranging funds for development of medical education and research and encouraging investment through public Private Partnership.
6. Mobilization of funds from Government of India/donor agencies etc.
7. Mapping of human research needs in medical education sector and planning of human resources development according to the needs of the State.
8. Initiating new schemes for promoting welfare of students and faculty in medical education & research.
9. Regulation and standardization of Medical Education. Designing of syllabus, duration of various courses and introduction of new subjects, allocation of seats in various courses in different institutions.
10. Regulating/formulating policies regarding opening, running and closing and affiliation of medical educational institutions.
11. Issuing/renewal/cancellation of LOI, NOC or Essentiality Certificate regarding establishment of Medical Education Institutions under Central Govt./State Govt./Semi Govt./Autonomous organizations and in Private Sector.
12. To ensure that all Medical, Paramedical, Dental, Para Dental, Nursing Institution/ University in the state affiliated to any authorized affiliating Agency within the State or out of the State, take NOC from the State Govt. for establishing an institution in the State.

13. To ensure fairness and quality of education and safeguard the interest of students, periodical intutions of and obtaining periodical returns from all institutions including Government/Private/Autonomous and universities.
14. To establish and administer Agency, Authority, Boards, Corporation Council, Directorate etc. under the aegis of Department of Medical Education & Research.
15. Inter-state and intra state coordination in the medical education sector.
16. Mapping and registration of existing and upcoming institutions in Haryana.
17. To conduct examinations, frame rules thereof and to award certificates/ diplomas
18. Get the audit (academic or/and accounts) conducted in Private, Autonomous and Government Institution imparting medical education in Haryana.
19. To register pass out students of nursing, Para-medical etc. and frame rules thereof and to establish mechanism for that.

Directorate of Medical Education & Research, Haryana Panchkula													
Information regarding Budget and Expenditure of year 2013-14 to 2016-17												Amount in lacs	
Major Head -2210- Medical and Public Health (Plan) 05- Medical Education Training & Research, 105- Allopathy													
Sr. No.	Name of the Scheme	Budget estimate 2013-14	Revised Estimate 2013-14	Expenditure 2013-14	budget Estimate 2014-15	Revised Estimate 2014-15	Expenditure 2014-15	Budget Estimate 2015-16	Revised Estimate 2015-16	Expenditure 2015-16	Budget Estimate 2016-17	Revised Estimate 2016-17	Expenditure 2016-17
1	83- Establishment of the o/o Director, Research & Medical Education, Haryana												
	01- Salaries	58.00	22.13	20.66	94.00	43.95	44.99	95.00	68.00	63.86	85.00	137.00	129.67
	02-Wages	7.00	10.01	7.00	25.00	40.00	14.90	23.00	9.50	8.05	12.00	11.00	10.15
	03-DA	30.00	16.12	16.48	94.00	14.00	38.67	95.00	63.00	59.96	96.00	69.00	68.50
	04-Travelling Expenses	3.00	1.97	1.46	3.00	1.00	0.87	3.00	1.00	0.19	2.00	1.65	0.92
	05- Office Expenses	50.00	25.04	21.30	50.00	45.00	21.94	50.00	90.00	80.18	50.00	45.00	40.25
	06-Rent Rate & Taxes	20.00	20.00	5.83	22.00	21.65	21.65	37.00	37.00	0.13	60.00	88.46	52.94
	12- Scholarship & Stipend	15.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	21- Motor Vehicle	20.00	2.58	1.66	15.00	10.00	2.14	15.00	12.00	9.17	12.00	2.64	2.61
	33- Professional and Special Services	7.00	5.21	4.58	10.00	0.50	3.14	10.00	0.50	0.00	5.00	5.15	5.11
	45- POL	10.00	6.45	5.04	7.00	6.00	4.65	10.00	10.00	6.47	10.00	13.00	10.85
	64- Land	0.00	0.00	0.00	0.00	0.00	0.00	1.00	1.00	0.00	100.00	67.60	0.00
	67- Medical Reimbursement	3.00	0.50	0.16	3.00	0.50	0.07	5.00	5.00	4.09	10.00	1.50	0.12
	69- Contractual Services	9.00	9.44	7.89	15.00	14.00	12.17	20.00	30.00	25.28	20.00	46.00	44.86
	70-LTC	3.00	2.00	0.00	5.00	3.00	1.71	8.00	6.00	4.17	10.00	1.00	0.00
	79- Ex Gratia	0.00	0.00	0.00	0.00	0.00	0.00	1.00	1.00	0.00	4.00	2.00	0.00
	88- Computerization	7.00	3.55	2.58	7.00	3.00	1.66	7.00	7.00	0.95	10.00	10.00	9.65
	92-Energy Charges										0.00	5.00	1.75
	98- Furniture	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.00	10.00	9.86
	Total	242.00	125.00	94.64	350.00	202.60	168.56	380.00	341.00	262.50	516.00	516.00	387.24
												Amount in lacs	
2	78- Establishment of Kalpana Chawla Govt. Medical College, Karnal	Budget estimate 2013-14	Revised Estimate 2013-14	Expenditure 2013-14	budget Estimate 2014-15	Revised Estimate 2014-15	Expenditure 2014-15	Budget Estimate 2015-16	Revised Estimate 2015-16	Expenditure 2015-16	Budget Estimate 2016-17	Revised Estimate 2016-17	Expenditure 2016-17
	78- Establishment of Kalpana Chawla Govt. Medical College, Karnal												

	01-Salaries				800.00	910.00	886.56	1499.53	890.00	861.70	1,035.00	1,460.00	1807.10
	02-Wages										-	-	
	03-DA				700.00	780.00	760.60	1400.57	860.00	816.77	1,065.00	640.00	273.41
	04- TE							6.00	3.00	2.06	3.00	3.00	2.47
	05- Office Expenses							65.00	55.00	38.24	50.00	50.00	45.55
	07-Publications										-	-	
	12- Scholarship & Stipend							6.00	6.00	4.50	-	-	
	09-Grant in aid	2000.00	2200.00	1972.75	1500.00	1050.00	804.14	0.00	0.00	0.00	-	-	
	13-Hospitality/Entertainment expenses										-	-	
	17- Minor Works							40.00	34.00	25.30	10.00	-	
	18- Maintenance							50.00	35.00	22.35	35.00	45.00	34.57
	21- Motor Vehicle							8.00	1.00	1.00	8.00	3.00	2.31
	24- Material & Supply							45.00	61.00	39.40	24.00	104.00	90.78
	33- Professional and Special Services							10.00	8.00	7.65	10.00	12.00	11.68
	45-POL							10.00	3.00	2.90	5.00	6.00	5.43
	67-Medical Reimbursement							41.90	25.00	10.29	25.00	13.00	10.53
	69-Contractual Services							400.00	350.00	337.85	380.00	431.00	430.75
	70-LTC							28.00	18.00	17.95	18.00	18.00	17.61
	79- Ex-Gratia							10.00	1.00	0.00	2.00	-	
	88-Computerization										-	-	
	92-Energy Charges							80.00	90.00	83.00	150.00	110.00	103.08
	Total	2000.00	2200.00	1972.75	3000.00	2740.00	2451.30	3700.00	2440.00	2270.96	2820.00	2895.00	2835.27
												Amount in lacs	
3	81- Establishment of Mewat Medical College at Nalhar (Mewat)	Budget estimate 2013-14	Revised Estimate 2013-14	Expenditure 2013-14	budget Estimate 2014-15	Revised Estimate 2014-15	Expenditure 2014-15	Budget Estimate 2015-16	Revised Estimate 2015-16	Expenditure 2015-16	Budget Estimate 2016-17	Revised Estimate 2016-17	Expenditure 2016-17
	01- Salaries				2100.00	1235.4	935.06	1500.00	1640.00	1639.78	1,938.00	2,608.00	2682.25
	03-DA				2000.00	986.00	611.65	1400.00	1109.24	1028.42	1,400.00	800.00	252.27
	04- Travelling Expenses							7.00	5.00	3.93	5.00	5.00	4.99
	05- Office Expenses							716.00	716.00	566.32	300.00	47.50	57.78
	06- RRT							10.00	6.26	6.26	10.00	-	0
	07- Publication							60.00	110.00	71.87	100.00	75.30	30.26
	09-Grant in Aid	5018.00	3325.00	3325.00	3200.00	2800.00	2796.00	0.00	0.00	0.00	-	-	
	13- Hospitality							0.00	0.00	0.00	5.00	1.60	1.51

	17- Minor Works							100.00	10.00	10.00	50.00	12.09	3.05
	18- Maintenance							0.00	0.00	0.00	200.00	58.51	45.50
	19- Machinery & Equipments							1000.00	95.00	94.99	400.00	400.00	350.35
	21- Motor Vehicle							50.00	22.00	2.47	20.00	20.00	7.28
	24-M&S							1000.00	250.00	249.39	400.00	250.00	213.66
	33-Professional and Special Services							1200.00	1100.00	1090.25	950.00	1,350.00	1110.47
	34- Other Charges							300.00	300.00	181.06	50.00	20.00	24.05
	45-POL							254.00	135.00	40.86	30.00	12.00	11.99
	47-Store and Equipment							200.00	100.00	39.76	50.00	50.00	50.00
	67-Medical Reimbursement							30.00	7.50	6.42	30.00	4.00	2.14
	69-Contractual Services							600.00	451.00	482.86	500.00	500.00	440.57
	70- LTC							10.00	12.00	11.82	50.00	50.00	39.84
	79- Ex- Gratia							13.00	13.00	4.71	15.00	3.00	1.79
	83- Equipment of Lab							250.00	0.00	0.00	100.00	90.00	90.00
	86-Training							0.00	0.00	0.00	20.00	20.00	2.12
	92-Energy Charges							0.00	0.00	0.00	700.00	725.00	617.40
	98- Furniture							100.00	100.00	29.50	25.00	16.00	5.35
	Total	5018.00	3325.00	3325.00	7300.00	5021.40	4342.71	8800.00	6182.00	5560.67	7348.00	7118.00	6044.62
												Amount in lacs	
4	82- Establishment of BPS Women Medical College, Khanpur Kalan, Sonapat	Budget estimate 2013-14	Revised Estimate 2013-14	Expenditure 2013-14	budget Estimate 2014-15	Revised Estimate 2014-15	Expenditure 2014-15	Budget Estimate 2015-16	Revised Estimate 2015-16	Expenditure 2015-16	Budget Estimate 2016-17	Revised Estimate 2016-17	Expenditure 2016-17
	01- Salaries				2100.00	1785.00	1639.25	2500.00	2400.00	2363.03	2,879.00	3,540.00	3108.11
	02-Wages				2000.00	1335.00	1192.38	1000.00	1240.00	1235.30	1,000.00	1,436.00	1386.3
	03-DA							2700.00	2074.00	1904.29	2,769.00	1,799.00	1,726.73
	04-Travelling Expenses							5.00	5.00	4.81	5.00	5.00	3.60
	05-Office Expenses							100.00	100.00	98.60	80.00	100.00	55.06
	07-Publications							50.00	100.00	98.42	100.00	100.00	95.80
	09-Grant in Aid	4500.00	5500.00	6795.44	2900.00	3666.00	3350.00	0.00	0.00	0.00	-	-	
	12-Scholarship & Stipend							4.00	0.00	0.00	-	105.00	69.59
	13- Hospitality/ Entertainment							4.00	4.00	1.32	1.00	1.00	0.37
	18-Maintenance							300.00	300.00	169.24	200.00	200.00	177.92
	19-Machinery							385.00	385.00	168.21	250.00	40.00	31.42

	21-Motor Vehicle							15.00	15.00	3.73	10.00	3.00	2.85
	33-Professional and Special Services							5.00	0.00	0.00	0.50	0.50	0.07
	40-Water Charges							2.00	2.00	0.00	0.50	0.50	
	45-POL							20.00	10.00	9.12	10.00	10.00	8.99
	67-Medical Reimbursement							30.00	15.00	14.82	15.00	15.00	14.21
	69-Contractual Services							200.00	270.00	269.03	200.00	450.00	339.43
	70-Leave Travel Expenses							100.00	100.00	59.22	20.00	20.00	16.52
	79-Ex-Gratia							5.00	5.00	0.00	5.00	5.00	2.70
	88-Computerization							100.00	100.00	0.00	80.00	45.00	11.62
	89-Miscellaneous							75.00	75.00	66.92	80.00	80.00	60.33
	92-Energy Charges							900.00	600.00	600.00	850.00	600.00	598.72
	Total	4500.00	5500.00	6795.44	7000.00	6786.00	6181.63	8500.00	7800.00	7066.06	8555.00	8555.00	7710.34
												Amount in lacs	
Sr. No.	Name of the Scheme	Budget estimate 2013-14	Revised Estimate 2013-14	Expenditure 2013-14	budget Estimate 2014-15	Revised Estimate 2014-15	Expenditure 2014-15	Budget Estimate 2015-16	Revised Estimate 2015-16	Expenditure 2015-16	Budget Estimate 2016-17	Revised Estimate 2016-17	Expenditure 2016-17
1	84- Pt. B.D. Sharma University of Health Sciences, Rohtak (Plan)	16000.00	16635.00	16635.00	17000.00	17000.00	16613.69	18000.00	18000.00	19043.18	20,000.00	20,000.00	20,000.00
2	77- Establishment of State Institute of Mental Health, Rohtak	180.00	180.00	182.87	250.00	250.00	250.00	320.00	240.00	240.00	320.00	240.00	174.00
3	94- Maharaja Agarsen Medical College, Agroha Hisar 09- Grant-in-Aid General	3100.00	3075.00	3096.46	4900.00	4900.00	4123.12	6200.00	4900.00	4967.75	6,040.00	5,738.00	5,738.00
	43-Grant for creation of capital										1,000.00		-
4	79- Establishment of AIIMS	960.00	960.00	960.00	960.00	960.00	960.00	1.00	0.00	0.00			
5	75-Construction work in Pt. B.D. Sharma University of Health Sciences, Rohtak										7,556.40	5,289.48	5,289.48
6	74-Estt. Of Kalpana Chawla Medical University of Health Sciences at Kutail Karnal Renamed as University of Health Sciences, Karnal										10.00	1.00	-

	09-Grant-in-Aid General												
	43-Grant for creation of capital assets										9,990.00	573.47	573.47
	Total	20240.00	20850.00	20874.33	23110.00	23110.00	21946.81	24521.00	23140.00	24250.93	44916.40	31841.95	31774.95
1	84- Establishment of Pt. B.D. Sharma University of Health Sciences, Rohtak 09-Grant in Aid (Non-Plan)	14000.00	14000.00	14000.00	15000.00	15000.00	16449.90	15783.00	15783.00	17877.29	17,480.00	17,480.00	17,480.00
Mukhya Mantri Muft Ilaz Yojana P-01-13-2210-05-105-76													
1	99-Establishment of Kalpana Chawla Medical College, Karnal 24- Material & Supply	-		-	300.00	200.00	162.34	200.00	200.00	199.98	250.00	400.00	377.63
2	98- Establishment of Mewat Medical College, Mewat 24- Material & Supply	-		-	500.00	500.00	373.60	500.00	334.00	218.74	650.00	650.00	589.36
3	96- Establishment of BPW GMCW Khnapur Kalan, Sonapat 24- Material & Supply	-		-	800.00	800.00	482.83	699.00	900.00	899.95	1,000.00	1,000.00	841.59
4	97- Pt. B.D. Sharma University of Health Sciences, Rohtak 09- Grant in Aid	-		-	2000.00	2000.00	1000.00	1200.00	1200.00	600.00	1,500.00	1,500.00	1,500.00
	Total	-		-	3600.00	3500.00	2018.77	2599.00	2634.00	1918.67	3,400.00	3,550.00	3,308.58
												Amount in lacs	
	Major Head 4210	Budget estimate 2013-14	Revised Estimate 2013-14	Expenditure 2013-14	budget Estimate 2014-15	Revised Estimate 2014-15	Expenditure 2014-15	Budget Estimate 2015-16	Revised Estimate 2015-16	Expenditure 2015-16	Budget Estimate 2016-17	Revised Estimate 2016-17	Expenditure 2016-17
1	98- Construction of Mewat Medical College at Nalhar-16 Major Works	0	0	0	0	0	0	0	0	0	8,000.00	8,000.00	0
	TFC	4000.00	4000.00	2500.00	2500.00	6500.00	3625.00						
	NCRPB Loan				1000.00								
2	97-Construction of BPS GMCW Khanpur Kalan, Sonapat	4000.00	4000.00	0.00	4000.00		0.00				3,000.00	3,000.00	2,629.54
	NCRPB Loan												

3	96-Construction of Kalpana Chawla Government Medical College Karnal										30,000.00	22,200.00	15,750.77
4	95-Construction of works of New Government Medical College at Panchkula										2,500.00	1.00	0
5	94-Construction works of New Government Medical College at Jind										2,500.00	1.00	0
6	93-Construction works of New Government Medical College at Bhiwani										5,000.00	1.00	0
	Total	8000.00	8000.00	2500.00	7500.00	6500.00	3625.00	0.00	0.00	0.00	51000.00	33203.00	18380.31
	Major Head -4217- Stimulus Package for Medical Education & Research Department (Plan)	35000.00	25000.00	4806.00	45000.00	45000.00	12916.40	96000.00	13700.15	13400.49			

DIRECTORATE OF MEDICAL EDUCATION & RESEARCH, HARYANA
BROAD DETAILS ON WHICH THE BUDGET ESTIMATE OF CURRENT YEAR
ARE BASED

2210- Medical & Public Health
05- Medical Education Training & Research
105-Allopathy

Plan Scheme

(Rs. in lac)

Sr. No.	Major Head	Budget 2016-17	Budget Estimate 2017-18 Proposed by the Department	Amount increase	%age
1.	83- Establishment of o/o Director, Research and Medical Education Haryana	516.00	1060.00	544.00	105.43
2.	94- Maharaja Agarsen Institute of Medical Research & Education, Agroha Grant for creation of capital assists.	6040.00 1000.00	7552.03	1512.03	25.03
3.	82- Establishment of BPS Women Medical College Khanpur Kalan, Sonapat	8555.00	11898.00	3343.00	39.08
4.	81- Establishment of Mewat Medical College at Nalhar, Mewat	7348.00	13307.00	5959.00	81.09
5.	78- Establishment of Kalpana Chawla Govt. Medical College, Karnal	2820.00	7800.00	4980.00	176.59
6.	Pt. B.D. Sharma PGIMS, Rohtak 09- Grant in Aid	20000.00	27737.00	7737.00	38.68
7.	01-13-2210-05-105-75-51 - Construction work of Pt. B.D. Sharma UHS, Rohtak	7556.40	13710.04	6153.64	81.44
8.	77- Establishment of State Institute of Mental Health, Rohtak	320.00	405.00	85.00	26.56

9.	P-01-13-2210-05-105-74-51-N-V University of Health Sciences, Karnal 09-Grant in aid 43-Grant for creation of Capital Assets	10.00 9990.00	10.00 19990.00	10000.00	100.00
	Total	64155.40	103469.07	40313.67	62.84
Sr. No.	Mukhya Mantri Muft Ilaz Yojana P-01-13-2210-05-105-76-	2016-17	2017-18	Amount increase	%age
1	99- Establishment of Kalpana Chawla Medical College, Karnal 24- Material & Supply	250.00	800.00	650.00	320.00
2	98- Establishment of Mewat Medical College at Nalhar 24- Material & Supplies	650.00	800.00	150.00	123.07
3	96- Establishment of BPS GMCW Khanpur Kalan (Sonapat) 24- Material & Supplies	1000.00	1200.00	200.00	120.00
4	97- Pt. B.D. Sharma University of Health Sciences, Rohtak 09- Grant in Aid	1500.00	2500.00	750.00	166.67
	Total	3400.00	5300.00	1750.00	

Directorate of Medical Education & Research Haryana

Information regarding - Annual Plan 2017-18

1- 2210-05-105-83-ESTABLISHMENT OF DIRECTORATE OF MEDICAL EDUCATION & RESEARCH)

The Directorate of Medical Education and Research had been carved out of the Health Department as a separate Directorate on 8th January, 2009 for the up-gradation and expansion of Medical, Dental, Ayurvedic, Homeopathy and Paramedical Education under administrative control of Administrative Secretary of the Department of Health and Medical Education. Subsequently a separate Department of Medical Education and Research was established vide Government Notification dated 4th September 2014, for establishment, up-gradation, expansion and regulation of Medical Education and Research, under the administrative control of Administrative Secretary of Medical Education and Research.

Departmental long term objective:

1. To provide Tertiary Medical Care at affordable prices to the residents of the state by opening a Medical College (either in Government or in Private Sector) in every district of the State.

Departmental medium term objectives (5 years horizon):

- a. To establish University of Health Sciences, Karnal at village Kutail.
- b. To make the Kalpana Chawla Government Medical College, Karnal functional.
- c. To establish Government Medical Colleges at Bhiwani under centrally sponsored scheme of Government of India.
- d. To establish Government Medical Colleges at Jind and Panchkula
- e. To establish Government Dental College in the campus of SHKM, GMC, Nalhar, Mewat.
- f. National Cancer Institute at Bhadsa, Jhajjar by AIIMS, New Delhi in collaboration with Government of Haryana.
- g. Formulation of Policies/Act for ensuring quality Health Education, Health Education includes the field of Medical, Dental, Ayurvedic, Homeopathic, Physiotherapy, Pharmacy, Para medical, Para dental, Para Clinical and Hospital administration etc.
- h. Initiating new schemes for promoting welfare of students and faculty in Medical Education and Research.
- i. To establish and administer agency, authority, boards, corporations, council, directorate etc under the aegis of Department of Medical Education & Research.

Annual objective & impact expected:-

- a. Regulate all schools, colleges and universities in Government, semi Government, autonomous and private sector relating to Health and Medical Education.

- b. Administration and control of all Government schools, colleges, universities relating to Health & Medical Education.
- c. Regulation of admissions, fee matter and examination in private and government, semi government and government aided and autonomous institutions functioning in Haryana
- d. Arranging funds for development of Medical Education and Research and encouraging investment through public private partnership.
- e. Mobilization of funds from Government of India/donor agencies.
- f. To promote training of inservice medical and para medical personnels in various fields by deputing them at identified skill centers.
- g. Facilitation of Research projects at National and International level.
- h. Facilitation of exchange programs for both students as well as faculty in medical institutions at international level

To facilitate the Medical Educational Institution in the Haryana State, Government has decided to set up office of Director, Medical Education & Research Haryana at Panchkula. To make the payment of salary and other expenses, a budget provision of **Rs.1,060.00 lac** has been proposed for the financial year 2017-18 as per details given below:-

Sr. No.	Object Head	2017-18 (Rs. In lac)	Remarks
1.	01- Salaries	565.00	For the payment of Salary/ Leave Encashment/Education Allowance for 110 sanctioned posts a sum of Rs. 565.00 lac is proposed.
2.	02- Wages	12.00	For payment of wages to Home peon/Part time/Contractual employees, Rs. 12.00 lac is proposed.
3.	03- Dearness Allowance	20.00	To make the payment of DA to the employees, Rs. 20.00 lac is proposed.
4.	04- Traveling Expenses	3.00	For the payment of TA/DA of the employees, Rs. 3.00 lac are proposed.
5.	05- Office Expenses	45.00	To incur the contingency expenses of the office a sum of Rs. 45.00 lac has been estimated.
6.	06- Rent Rate and taxes	60.00	The Present office of DMER is running from a rental building of Tourism since 2009. The Rent assessment has been done as Rs. 21,29,375/- from 22-05-2015 to 21-5-2016. The

			<p>payment of rent has been made till August, 2014, Due to some administrative reasons the payment of rent for last 25 months cannot be made. Now the department has asked the Tourism department to submit a fresh bill. Once the bill is received, Directorate will make full payment out of the budget available for this purpose. However of rough calculation the figure of rent that. Director owes to tourism corporation approximately workout Rs.53.00 lac. Now the DMER office will shift to a newly rented building in Sector-16 Panchkula owned by a private owner. The agreement for this has already been done. The office will shift in the first week of December. The agreed rent per month with the owner of new building Rs. 2,15,000/- per month. So the annual expenditure comes about Rs. 25,80,000/- lac. Available budget 60.00 lac and payment due to tourism department is Rs. 53.00 lac. Funds to be required till March 2017 for the New owner for payment of rent (from 2-9-2015) Rs. 38.70 lac There will a deficit of Rs.31.70lac.</p> <p>So this amount need to be paid during the year 2017-18. The Proposed payment towards rent should include the deficits of Rs. 31.70 lac which come amounting to Rs. 57.50 lac. Thus this office proposed twelve months rent of new building plus the deficit of Rs.31.70 lac which comes around Rs. 57.50 lac. Therefore a budget provision of Rs 60.00 lac may again be made under the head RRT.</p>
7.	21- Motor Vehicles	30.00	<p>At present the Directorate has one official vehicle for HOD (Director) and four staff cars. The directorate has sanctioned staff strength of 110 out of which there are 2 posts Additional Director 2, 02 posts of Joint Director, 08 posts of Deputy Director, 1 posts of Senior Accounts Officer, 2 posts of Accounts Officer, The Directorate looks after all the 5 Medical Colleges, 11 Dental Colleges and 175 Nursing School. The Officials makes frequent field visit to various institutes for the purpose of inspection and other works. There is requirement of additional staff cars to manage the such huge work load. Therefore, this Directorate proposes to purchase 4 New Staff Cars (Maruti Dzire) for smooth functioning of office. There are 8 sanctioned posts of Drivers.</p>

			There will be no problem so far as drivers for new vehicle are concerned as 8 posts of driver have already been sanctioned for the Directorate. So a budget provision of Rs. 30.00 lac has been proposed under the Head Motor Vehicle.								
8.	33- Payments for Professionals and Special Services	30.00	Against the 20 sanctioned posts of Clerks the Directorate has engaged Computer professionals from HARTRON. Out of 20 posts of Clerks, only 5 regular Clerks are working and the remaining 15 will be engaged from HARTRON only. So approximate Salary of the 15 No. of posts Clerk/ Data Entry Operator will be Rs. 2,10,000/- per month. So the Department has proposed Rs. 30.00 lac under this head.								
9.	45- POL	40.00	The Directorate proposes to purchase 4 new vehicles for office use in the Financial year 2017-18 in addition to 5 vehicles available with the Department to meet with the requirement of the Department. Therefore, a provision of Rs. 40.00 lac is proposed under this Head.								
10.	64- Lands	100.00	The correspondence with Haryana Urban Development Authority is going on for providing land for the office building of the Directorate. The Matter is under consideration of the Govt. Therefore, the present budget provision of Rs. 100.00 lac may be allowed to continue.								
11.	67- Medical Reimbursement	10.00	A provision of Rs.10.00 lac has been proposed for reimbursement of Medical Expenses of the Employees.								
12.	69- contractual Services	60.00	<p>The directorate Medical Education & Research has staff strength as under:-</p> <table border="1"> <thead> <tr> <th>Sanctioned regular post</th><th>Filled up</th><th>Contractual/ outsourcing sanctioned</th><th>Filled up</th></tr> </thead> <tbody> <tr> <td>110</td><td>23</td><td>32</td><td>30</td></tr> </tbody> </table> <p>The present outgo toward the payment of salary/ wages to contractual /outsourced employees is Rs. 4,24,240/-per month. F.D. has given the last sanction of 79 posts with the condition that all the posts of Sweeper/Peon/ Stenographer/Junior & Senior Stenographer /Junior programmer shall be filled with outsourcing only. The total No. of outsourced employees of the directorate would be 32. Therefore, the approximate expenditure toward salary/wages as calculated by the department is Rs. 4,24,240/- Per month. Thus the</p>	Sanctioned regular post	Filled up	Contractual/ outsourcing sanctioned	Filled up	110	23	32	30
Sanctioned regular post	Filled up	Contractual/ outsourcing sanctioned	Filled up								
110	23	32	30								

			department is proposing Rs.60.00 lac for the financial year 2017-18.
13.	70- LTC	15.00	In view of the Govt. decision to implement the report of 7 th pay commission there is likelihood that employees of the Directorate may avail one month salary in lieu of LTC. Since there are 23 No. of Regular employees, the likely expenditure under Head LTC will be Rs. 15.00 lac.
14.	79- Ex- Gratia	4.00	For payment to the family of deceased employees, Rs. 4.00 lac is required
15.	88-Computerization	50.00	The Department proposes to provide laptop and other computer accessories to the officers in the Directorate so that office work can be conducted smoothly and efficiently. There is also a proposal to constitute a separate Examination Board to be called as "Haryana State Para-Medical & Nursing Examination Board". There will be need to develop detailed I.T. infrastructure including software for various Examination related process. The sum of Rs. 50.00 lac is proposed by the Department under this Head.
16	92-Energy Charges	6.00	The payment of electricity bill of the present building is initially made by the Mission Director, NHRM and thereafter recovered from this Department. The charges of electricity from December 2015 till date are pending and the department has asked NRHM to submit the Bill and payment is to be made before the completion of the financial year. Therefore, a budget of Rs. 60.00 lac is proposed for payment of Electricity Charges of the office building.
17	98-Furniture	10.00	Since new staff will be joining in 2017-18 and the Directorate has shifting to the new premises, therefore, there is requirement of more furniture.
	Total	1060.00	

2- 2210-05-105-94-51 MAHARAJA AGARSEN INSTITUTE OF MEDICAL RESEARCH AND EDUCATION, AGROHA 09- GRANT-IN-AID

Govt. of Haryana decided to start a Medical College with intake of 50 students at Agroha in the memory of Maharaja Agrasen Institute of Medical Education and Research Agroha. First batch was admitted in Medical College, Rohtak as guest students in 1988-89. After the completion of College Block, the first batch was admitted at MAIMRE, Agroha w.e.f. 1994-1995. The Finance Department may be requested to allot of Rs. 7,552.03 lac for the financial year 2017-18

As per agreement executed between the Govt. and Society, Govt. is providing Grant in Aid 99% for meeting the Recurring Expenditure and 50% for Non-Recurring Expenditure:-

Sr. No	Name of Scheme	Budget estimate 2017-18 (Rs. in lac)	
1	94- Maharaja Agrasen Institute of Medical Research & Education, Agroha (Hisar), Grant in Aid	Grant in Aid	7,552.03
	Total		7,552.03

**BROAD DETAILS ON THE BUDGET ESTIMATES OF MAHARAJA AGRASEN
INSTITUTE OF MEDICAL RESEARCH & EDUCATION AGROHA
FOR THE YEAR 2017-18**

ELABORATED EXPLANATORY MEMORANDA

INCOME

Estimated income during the year 2017-18 is expected to be Rs. 946.39 lac as compared to estimated income of Rs. 756.76 lac during the year 2015-16 (as detailed in Annexure-I). An increase of Rs. 189.63 lac is expected during the year. Such an increase is mainly due to increase in student fee which is due to increase of admission from 50 MBBS students to 100 MBBS students from the year 2016-17.

EXPENDITURE

Recurring Expenditure

Recurring expenditure for the year 2017-18 is expected to be Rs. 7,389.69 lac (as detailed in Annexure-II) as compared to estimated expenditure of Rs. 6,257.97 lac during the year 2016-2017. Thus there shall be an increase in expenditure of Rs. 1,131.72 lac as compared to previous year. The explanation is given as under

- i) **Salary**-An expenditure of Rs. 4628.66 lac on account of salary has been proposed by incorporating Academic Allowance, Conveyance Allowance, NPA, H.R.A, GP, D.A.@ 125% , Pension, NPS. Rural Allowance to faculty, etc. for the financial year 2017-18. There are 519 sanctioned posts for which amount has been proposed, detail of which is as under:-

1. 454 Sanctioned Filled Posts	= Rs.3,541.99 lac
2. 65 Sanctioned Vacant Posts	= Rs. 258.72 lac
Total 519 sanctioned Posts	= Rs.3,800.71 lac
Add: Rural Allowance to faculty	= Rs. 400.08 lac
Add: Provision for 7th Pay Commission	= Rs. 400.00 lac
Add: Ex-gratia of deceased employee	= Rs. 27.87 lac
Total	=Rs. 4,628.66 lac
	(as per Annexure-II)

There is an increase of Rs. 639.27 lac as compared to previous year. The increase is due to provision taken for 7th pay commission and also due to approximate 6% increase in total salary as compared to the previous year. A provision of Rs. 400.08 lac for 204 teachers on account of Rural allowance equivalent to the special allowance being given in BPS, Medical College, Khanpur has been made. A provision of Rs. 234.00 lac have been made on account of NPS/Pension contribution of employees and a tentative provision of Rs. 150.00 lac has also been incorporated for payment of arrear of NPS to the staff appointed on or after 01.01.2006.

- ii) **Learning Resource Allowance** A provision of Rs. 14.00 lac (Rs. 20000/- for approximate 70 faculty members) has been made on account of Learning Resource Allowance.
- iii) **Wages** A provision of Rs. 1,056.00 lac on account of payment of wages to the manpower engaged/hired through outsourcing contract on the basis of minimum wages as per DC, Hisar rates on the pattern of University of Health Sciences, Rohtak has been made.
- iv) **POL running & maintenance** The abbreviation stands for Petrol, Oil and Lubricants. There are 18 vehicles in this institution which includes buses, jeeps, ambulances, tractors, etc for which amount required for day to day running and maintenance. Therefore, a provision of Rs. 56.92 lac (as per annexure-II) has been made for POL etc. for the year 2017-18. A increase of Rs. 05.17 lac @ 10% is taken as compared to estimated cost of Rs. 51.75 lac for the year 2016-17.
- iv) **Material & Supply** It includes hospital expendables (i.e. cotton, bandage, chemicals, reagents, medicines, x-ray films, O.T. expendables etc. A provision of Rs. 550.00 lac (as per annexure-II) has been made for material & supply for the year 2017-18. An increase of Rs.185.45 on the basis of 110% of the actual expected expenditure of the year 2016-17 is taken [i.e. 110% of (250 lac from april'16 to Sept.16*2)]. The provision of this year is increased by 50% as compared to the estimated expenditure of the year 2016-17 because OPD and indoor have increased to a large extent and due to this expenditure on medicines, chemicals, X-ray films, etc. have increased.
- v) **Office Exp & Other Contingencies** A provision of Rs. 479.64 lac (as per annexure-II) have been made under this sub head for the year 2017-18 as compared to estimated expenditure Rs. 398.04 lac for the year 2016-17. An increase of Rs. 81.60 lac @ approx. 20.50 % is expected for the year. The expenditure on electricity is taken @110% of actual expected expenditure of Rs. 314.00 lac for the year 2016-17. While expenditure on advertisement, printing and stationery, horticulture, postage, telegram, stationery, traveling expenses, telephone, water, news papers, professional charges, audit fee, legal fee, waste disposal and other misc. expenditure have been taken @ 110% of estimated expenditure of the year 2016-17. All the estimated expenditure for the year 2017-18 have been rounded off to nearest hundred of rupees in the annexure-II.

vi) Repair & Maintenance

a) **Repair & Maintenance M & E and Water Supply** For smooth running of the college & hospital it is essential that machinery & equipment, furniture & fixtures should be maintained properly and got repaired from time to time and water supply be made timely. Hence a provision of Rs. 70.40 lac for the year 2017-18 has been made under this sub head as compared to estimated expenditure of Rs. 69.00 lac for the year 2016-17 (as per annexure-II).

b) **Repair & Maintenance of Building** A provision of Rs. 246.67 lac (annexure-II) have been taken for the year 2017-18 as compared to budgeted estimate of Rs. 224.25 lac for the year 2016-17. The huge provision is made because the repair & renovation work of the old buildings is in progress, repair & renovation of old water works, old hostels to be done and other petty repair works to be carried out. To complete repair and renovation work, this amount is essentially required.

vii) **Stipend to Interns/PG** The stipend is being given to MBBS students doing internship as per policy of the Govt. Provision of Rs. 72.00 lac has been made (@Rs.12000/- P.M. per students for 50 students at present). Also a provision of Rs. 188.26 lac has been made for 22 PG students as per the rates and scale allowed by the Govt. for PG students in the State.

viii) **Children Education Allowance (C.E.A.)/ Medical Insurance** The Govt. has allowed Children Education Allowance vide notification Enst No. 4/5/2009-5FR dated 27.08.2014. Therefore a provision of Rs. 26.11 lac has been made (Rs. 750/- per Child for approx. 290 children. And a minimal of Rs. 1.00 lac has been made for Medical Insurance to escape any liability which may arise on account of any claim made by the patient against the institution.

Non Recurring expenditure

Non Recurring expenditure of Rs. 2,365.26 lac (as detailed in Annexure-III) is expected to be incurred on furniture, machinery & equipment, library books and new construction works to be taken up during the year 2017-18 as compared to expected expenditure of Rs. 2113.29 lac for the year 2016-17.

i) **Machinery & Equipment, Vehicles, Furniture and Library Books: -** There is an estimated demand of Rs. 837.60 lac received from various departments (list attached) for purchasing essential new machinery & equipments which have been restricted to balance approved expenditure of Rs. 600.00 lac under this head in the revised Project Cost of Rs. 172.51 crore. An estimated demand of Rs. 140.00 lac for library books and journals (needed as per MCI) required to be purchased during the year 2017-18 have been incorporated in the budget provision. Also, a sum of Rs. 56.00 lac have been demanded for purchasing of 2 new buses and 2 new jeeps. Therefore, a total provision of Rs 740.00 lac (as per annexure-III) have been made under these sub-heads keeping in view the feasibility, essentiality and to upgrade the medical facilities and studies of UG as well as PG students.

- ii) **Construction of Building** A provision of Rs. 1,625.26 lac (as per annexure-III) have been made for the year 2017-18 for construction of buildings which will be borne by Society & Govt. on 50-50 basis as compared to estimate of Rs. 1296.24 lac for the year 2016-17. The provision has been made for new buildings i.e. construction of new hospital block D and E and additional floor on work shop to be used as hostel for MBBS students in place of 50 No. Type-IV Qtrs which will be essentially needed for increased 100 MBBS seats.

The Govt. is therefore, requested to kindly accord necessary sanction for making budgetary estimates of Rs. 8,808.56 lac (approx) (as per Appendix-I) and also accord sanction for releasing Grant-in-aid of Rs. 7,552.03 lac for the year 2017-18 to this institution.

3- 2210-05-105-82-51 ESTABLISHMENT OF BPS GOVT. MEDICAL COLLEGE FOR WOMEN, KHANPUR KALAN, SONEPAT

The BPS Govt. Medical College & Hospital, Khanpur Kalan, Sonapat has made functional w.e.f. September, 2011. This College is 100 seated Medical College and 620 bedded Hospital attached to the College. To strengthen the staff of the Medical College & Hospital a sum of **Rs.11,898.00 lac** as compared to BE of Rs. 8555.00 lac during the year 2016-17 has been proposed for the salary and other expenditure of faculty and other Para Medial/ Administrative Staff.

Thus, Total budget provision under this scheme has been proposed as under:-

2210-05-105-82- ESTABLISHMENT OF BPS GOVT. MEDICAL COLLEGE FOR WOMEN, KHANPUR KALAN, SONEPAT			
Sr. No.	Object Head	BE 2017-18 (Amt. in Rs.)	Remarks
1	01- Salaries	37,00,00,000	The quantum of salaries has been estimated to Rs. 37,00.00 Lac for the financial year 2017-18. Out of total sanctioned posts 1314, only 690 posts has been filled and out of 624 vacant posts the recruitment of 311 various posts are in progress and are likely to be filled up in the financial year as per mandatory requirement of the Medical Council of India. If, the 7 th pay commission is implemented in Haryana, is that case salary head will increase due to merging of DA in salary.
2	02- Wages	15,00,00,000	Expenditure of Rs. 1,500.00 lac for the financial year 2017-18 has been estimated for payment of wages to the out sourced persons appointed through service providing agencies and due to hike of DC wages rates and increase of sanctioned strength of workers.
3	03- Dearness Allowance	40,00,00,000	Expenditure of Rs. 4,000.00 lac on account dearness allowance has been included in

			the budget proposal for the financial year 2017-18 on the basis of increase of DA rates and appointment of new employees as per MCI requirements. If, the 7 th pay commission is implemented in Haryana, in that case DA head will decrease due to merging of DA in salary.
4	04- Traveling Expenses	10,00,000	Expenditure of Rs. 10.00 lac has been estimated and provided in the budget estimate for the financial year 2017-18 for payment of TA/DA to the staff.
5	05- Office Expenses	1,00,00,000	An expenditure of Rs. 100.00 Lac has been estimated and provided in the budget proposal for the year 2017-18 for payment of telephone bills, purchase of postage stamps, stationery items, Photostat, cartridge refilling, payment of news paper bill for library, assessment fees of MCI, payment of material of sanitary items, pest control services and other small expenses etc.
6	07- Publication	1,20,00,000	An amount of Rs. 120.00 Lac has been estimated and sanctioned in budget estimate of the financial year 2017-18 for purchase of Library Books, Journals, OPD Slips, admission files etc. as per requirement of the Medical Council of India.
7	Stipend/ Scholarship	2,00,00,000	23 Nos PG seats have been approved by Medical Council of India. 7 Nos. PG students in 1 st batch have already joined in 2016-17 session. Thus, 30 PG & DNB students are likely to be admitted 2017-18 i.e. 7 of 2016-17 (1 st batch) and 23 of 2017-18 (1 st batch). Stipend @ 53000 per month per student.
7	13- Hospitality & Entertainment Expenses	2,00,000	An amount of Rs. 2.00 Lac for payment of Hospitality & Entertainment expenses of the visitors/guest / meeting held in the institution from time to time.
8	18- Maintenance	2,40,00,000	An amount of Rs. 240.00 Lac has been proposed in the budget estimate for the financial year 2017-18 for upkeep and maintenance of existing Building of the institution, parking, gardening, roads and payment of AMC and CMC of medical machinery & equipment and AC plant.
9	19- Machinery &	3,00,00,000	An amount of Rs. 300.00 lac has been

	Equipments		proposed in the budget estimate for the year 2017-18 for purchase of machinery and equipments as per requirement of Medical Council of India.
10	21- Motor Vehicle	12,00,000	An amount of Rs. 12.00 Lac has been estimated & provided in the Budget Estimate for the financial year 2017-18 for repairs and maintenance of 12 vehicles i.e. Honda City Car, Swift Dzire Car, Boloro Zeep, Ambulance, Truck, Bus, Harsha Van etc. and purchase of vehicle for this institution.
11	33- Payments for Professionals and Special Services	2,00,000	Arrangement of anticipated activities expenses
12	40- Water Charges	2,00,000	An expenditure of Rs. 2.00 Lac has been estimated to be incurred during the financial year on account of water charges as a token provision.
13	45- POL	10,00,000	An amount of Rs. 10.00 Lac for the payment of P.O.L. for 12 vehicles viz. Honda City Car, Swift D-zire Car, Bolero Jeeps, Ambulances, Truck, Bus, Harsha Van etc. and other vehicles to be purchased during the financial year 2017-18.
14	67- Medical Reimbursement	20,00,000	An expenditure of Rs. 20.00 lac has been provided in the budget estimated for the financial year 2017-18 for payment of reimbursement of medical expenses of Hospital and office staff.
15	69- Contractual Services	4,00,00,000	An expenditure of Rs. 400.00 Lac has been proposed for the year 2017-18 for payment of remuneration and wages to the employees engaged on contractual basis i.e. SR, Demonstrator, Faculties and JR's and other ministerial staff.
16	70- LTC	25,00,000	An expenditure of Rs. 25.00 Lac has been proposed in budget estimate for the financial year 2017-18 for the payment of L.T.C. to the eligible staff as per govt. instructions. Increase in demand is due to filling up new posts.
17	79- Ex- Gratia	5,00,000	An expenditure of Rs. 5.00 Lac has been provided in the budget estimate for the

			financial year 2017-18 under the sub-head Ex-gratia as a token provision.
18	88- Computerization (IT)	1,00,00,000	An expenditure of Rs. 100.00 Lac has been provided in budget estimate for the financial year 2017-18 for the purchase and installation of computers and its accessories.
19	89- Miscellaneous	1,00,00,000	An expenditure of Rs. 100.00 Lac has been proposed in budget estimate for the financial year 2017-18 for making the payment of laundry charges, hospital kitchen and diet charges, purchase of furniture and fixture etc. The monthly expenditure of laundry and diet charges is about 10 lac per month.
20	92- Electricity & Energy Charges	10,50,00,000	An expenditure of Rs. 1,050.00 Lac has been proposed in budget estimate for the financial year 2017-18 for the payment of electricity charges which is approximately 90 lac per month. Due to hike rates of electricity and completion of 2 nd phase building of this institute in the financial year 2017-18. Expenditure incurred for purchase of diesel for DG set is also meet out under this head.
	Total	1,18,98,00,000	

4- 2210-05-105-81-51 ESTABLISHMENT OF MEWAT MEDICAL & TEACHING COLLEGE AT NALHAR, MEWAT Annual Plan 2017-18.

1. Long Term Objective.

- To declare it as centre of excellence for Health Care & Medical Education.
- To upgrade it into Health University in Southern Haryana Region.

2. Medium Term Objective.

- Opening of super specialty Hospital.
- Starting of Post graduate course in Pre/Para/clinical Subject.
- Starting of Trauma Centre.

3. Annual Objective and impacts.

- Increase of teaching bad from 400 to 500.
- Recruitment of Staffs (Doctors, Paramedical, Ministerial & Services etc) as per MCI recruitment for MBBS & starting PG course.

- Expansion of infrastructure in terms of Building and Hospital utility services.

4. Strategies.

- Frequent recruitment as per MCI recruitment.
- Frequent procurement of equipments as per MCI.

5. Schemes.

- Janani Suraksha Yojna.
- Birth & date registration.
- On- line post mortem registration.
- Hemovigilance online reporting.
- Salamati Programme.

To run the Shaheed Hassan Khan Mewati Govt. Medical College, Nalhar at Mewat, a budget provision of Rs. 13,307.00 lac as compared to BE Rs. 7348.00 lac during the year 2016-17 has been made for the financial year 2017-18. For all the components and total budget provision under this scheme has been detailed below:-

2210-05-105-81-51 ESTABLISHMENT OF SHAHEED HASAN KHAN MEWATI GOVT. MEDICAL COLLEGE, NALHAR MEWAT			
Sr. No.	Object Head	BE 2017-18 (Rs. in lac)	Remarks
1.	01- Salaries	73,00,00,000	At present 291 employees are working against the sanctioned post of 1,096. It is estimated that all vacant posts will be filled in the next financial year 2017-18. The process of filling up of the remaining vacant posts of the all groups is in progress. So keeping in view this fact this component has been increase as per BM-10.
2.	03- Dearness Allowance	7,00,00,000	-do-
3.	04- Traveling Expenses	7,00,000	Keeping in view the number of posts and smoothing functioning of the office an amount of the Rs. 7 laks has been proposed under this sub head. There is slight increase in budget provision due to revision enhancement of fares and daily allowances.
4.	05- Office Expenses	3,00,00,000	An expenditure of Rs 3.00 crore has been estimated in the budget proposal for the financial year 2017-18 for the payments

			<p>mise. Bills e.g. telephone bills stationery & various forms postal stamps and other office expenditure. Details of which is an under:-</p> <p>(i) Telephone and Internet = 10.00 lakh bills</p> <p>(ii) Stationery = 50.00 lakh</p> <p>(iii) Payment of various forms for Hospital like OPD Card etc. = 10.00 lakh</p> <p>(iv) Payment of Honorarium for filling the post of all Group of vacant posts at the time of in Interview/ Written test etc. = 10.00 lakh</p> <p>(v) Purchase of computer/ printer/Photostat machine /cartage etc. = 50.00 lakh</p> <p>(vi) Misc. items i.e. service stamps etc. = 5.00 lakh</p> <p>(vii) Development of Hospital Information Systems = 165.00 Lakh</p> <p style="text-align: right;">Total = 300.00 lakh</p>
5.	06- Rent Rates & Taxes	0	
6.	07- Publication	1,50,00,000	<p>An Expenditure of Rs. 1.5 Cr. has been estimated and sanctioned in budget estimate of the financial year 2017-18 for purchase of Library Books and Journals. The process regarding start up of Post Graduate class is in progress. Hence more books and Journals are required as per M.C.I. norms. The present budget allocation is in sufficient to meet out the requirements.</p>
7.	08-Advertising & Publicity	50,00,000	<p>An amount of Rs.00.50 Cr. has been anticipated and proposed in the budget estimate for the financial year 2017-18 for payment of advertisement and publicity bills through media. The Institute has to call tenders to meet out its requirements through Director Public Relation Department. This expenditure was booked under minor head (05) office expenses during the last year.</p>

8.	12-Stipend/ Scholarship	15,00,000	An amount of Rs.15.00 lac has been proposed for payment of SC student for Stipend/Scholarship.
9.	13- Hospitality & Entertainment expenses	5,00,000	An amount of Rs.5.00 lac has been proposed for payment of hospitality & entertainment expenses of the officers/guest for the financial year 2017-18.This expenditure was booked under minor head office expenses during the last year.
10.	17-Minor works	50,00,000	An amount of Rs.0.50 Cr. Has been proposed in the budget estimate for the year 2017-18 for petty works in the hospital and college.
11.	18- Maintenance	6,00,00,000	An amount of Rs.6.00 Cr. has been proposed in the budget estimate for the financial year 2017-18 for upkeep and maintenance of existing hospital building and repair of equipments CMC of STP WTP Lifts DG Set HVAC Fire Fitting etc. because the need of hospital is not sufficient in the cost of project. Earlier the Expenditure was booked under Minor Head (24) material and supply and the same has under estimated by Rs. 6,00,00,000/- during the year 2017-18. Details of which is an under:- (i) Maintenance of lifts = 1.00 Crore (ii) Maintenance of HVAC = 1.00 Crore & CMC & maintenance of electric system = 2.00cr (iii) Maintenance of STP WTP/DG sets = 0.20 Cr. (iv) Maintaining hospital building = 0.80 Cr. (v) CMC of Medical Equipment and machinery = 1.00 Cr. Total = 6.00 Crore
12.	19- Machinery & Equipments	5,00,00,000	An amount of Rs. 5.00 Cr. has been proposed in the budget estimate for the year 2017-18 for purchase of machinery and equipments i.e. Autopsy saw with Vacuum dust collector, Blood cell separator with Blood Donor Couch, Computerized Autonomic function testing system operating gynecological endoscope, Band applicator, Bipolar hand instrument for

			operating hysteroscope, ultrasound machine with colour doppler etc. due to newly established Hospital/College lives saving Machineries are essential to purchase. Further as per guidelines of MCI these Machinery and Equipments are mandatory for the Institute.
13.	21- Motor Vehicle	50,00,000	An amount of Rs.50.00 lac has been estimated & provided in the budget estimate for the financial year 2017-18 for purchase of 2 new vehicles & ALS. The total numbers of 13vehicles are essential for the hospital.
14.	24- Material & Supply	2,00,00,000	An expenditure of Rs.2.00 Cr. has been estimated for the financial year 2017-18 for purchase of various Material i.e. Bed Sheets Pillows Blankets Pillows Cover Aprons Cotton Guage Clothes Dressing Material Linen Gases Laboratory Kits Beakers Test Tubes Lab. Good/ Reagents kits oxygen gas etc. etc.
15.	33- Payments for Professionals and Special Services	10,00,000	This component has been estimated under sub head contractual services only Rs.10.00 lac be provision under this object to obtained professional services for this institute.
16.	34-Other Charges	20,00,000	An expenditure of Rs.20.00 lac has been estimated to be incurred during the year 2017-18 on account of other misc. charges which are not covered under other specified components /heads.
17.	45- POL	30,00,000	An amount of Rs. 30.00 lac for the payment of P.O.L. for 13 vehicles i.e. one Honda City Car One Swift Dezire Car One Jeep and two Ambulances three Buses one Van one Tractor one Truck and two Vehicles are to be purchased during the financial year 2017-18.
18.	47- Store & Equipment	25,00,000	An amount of Rs. 25.00 lac has been provided in the budget estimated for the financial year 2017-18 for the procurement of stores items and equipment.
19.	67- Medical Reimbursement	30,00,000	An expenditure of Rs. 30.00 lac has been provided in the budget estimated for the financial year 2017-18 for payment of

			reimbursement of medical expenses of hospital and office staff
20.	69- Contractual Services	20,00,00,000	<p>An expenditure of Rs. 20.00 Cr .has been provided in the budget estimate for the financial year 2017-18 for payment of persons engaged on contract basis. At present five agencies are providing services of Security Sanitation House keeping Kitchen Gardening and other services through outsourcing policies. Further the payment to the employees engaged on contract basis i.e. Staff nurse Lab Attendant Accountants and other posts is made. Earlier the Expenditure was booked under Minor Head (33) Professional and Special Services during the FY 2016-17 and the same has under estimated by Rs. 12.00 crore during the year 2017-18. Details of which is an under:-</p> <p>(i) Security Services 26x 12 = 312.00 lakh (ii) Housekeeping 30x 12 = 360.00 lakh (iii) Sanitation 25 x 12 = 300.00 lakh (iv) Kitchen services 12 x 12 =144.00 lakh (v) Gardening trader & other services 18 x 12 = 216.00 lakh (vi) Payment to contractual services @57 Lakh per month (57x12) = 684.00 lakh Total = 2,000.00 lakh</p>
21.	70- LTC	1,00,00,000	An expenditure of Rs. 1.00 Cr. Has been proposed in budget for the current financial year 2017-18 for the payment of L.T.C. to the eligible staff as per Govt. instructions for the Block Year 2016-19.
22.	79- Ex- Gratia	15,00,000	An expenditure of Rs. 15.00 lac has been provided in the budget estimate for the financial year 2017-18 for the payment of Ex-Gratia to the family of deceased employees.
23.	83- Equipment of Lab	1,00,00,000	An expenditure of Rs.1.00 Cr. has been provided in the budget estimate for the financial year 2017-18 for the procurement of lab equipments.
24.	86- Training	0	

25.	92- Energy Charges	10,00,00,000	An expenditure of Rs. 10.00 Cr. has been proposed in budget estimate for the financial year 2017-18 for the payment of electricity charges fuels for D.G. set & bill of Public Health Department for supply of water. Details of which is an under:- (i) 2 Oil tanker per month i.e. 24 tanker @ 6 lakh appxt. = 140.00 lakh (ii) Electricity Bill 71.66 lakh per month for 12 months 72 x 12 = 860.00 lakh Total = 1,000.00 lakh both the expenditure were incurred under Head POL & Office Expenses respectively during the current financial Year 2016-17.
26.	98- Furniture	50,00,000	An expenditure of Rs. 50.00 lac has been proposed in budget estimate for the financial year 2017-18 for the purchase of furniture.
	Total	1,33,07,00,000	

5. 2210-05-105-78-51 ESTABLISHMENT OF KALPANA CHAWLA MEDICAL COLLEGE, KARNAL

The concept plan of the project was approved on 10.10.2012. **Foundation stone of the Medical College was laid on 18.11.2012** in the premises of erstwhile Police Lines Karnal.

The Detailed Project Report (DPR) amounting to Rs. 645.77 crore for the construction of Kalpana Chawla Govt. Medical College, Karnal has been approved approx. 52 acre land is available for this project for the construction of hospital, college and residential building.

In order to make the Kalpana Chawla Government Medical College Hospital functional, the state government has sanctioned 864 posts of different nomenclature and a new hospital with more than 500 indoor beds has been constructed by the Executing Agency HSCC (A Govt. of India Enterprise).

At present 242 staff is working under Kalpana Chawla Government Medical College, Karnal and 81 members of teaching faculty have been appointed by the Government. 134 posts of class-III & IV are being filled on transfer basis from other departments. Further, 307 posts of class-III & IV are being filled by direct recruitment.

The new hospital building is likely to be taken over by the department in the month of January 2017, and expenditure will naturally increase to almost double the present expenditure in various objects of the expenditure schemes. In the next financial year i.e. 2017-18, the working staff on roll with increase from presently 242 to 758 approx. Taking into account the strength of staff which would be on roll of the College, the budgetary demand of the College under various standard objects works out to **Rs. 78.00 crore** as

compared to BE Rs. 2820.00 lac during the year 2016-17 for the financial year 2017-18 including the budgetary requirement to implement the recommendation of 7th Central Pay Commission.

In the light of above, Finance Department, Haryana may kindly be approached to consider allotment of funds to the tune of **Rs. 78.00 crore** for the year 2017-18, the nominal rolls in BM-10 is enclosed under head 2210-Medical & Public Health, 05-Medical Education, Training & Research-105 Allopathy, Sub head-78-Establishment of Kalpana Chawla Govt. Medical College, Karnal (PLAN).

The aim of Kalpana Chawla Govt. Medical College, Karnal is to provide medical facilities to patients/public. At present there are average 2500 to 3000 OPD patient per day are getting medical and free medicines facilities. As well as 280-300 indoor patients are getting the same facilities. After the take over the new building proposed to be shifted in the month of Nov. 2016, the OPD and IPD patients are likely to be increased substantially. The funds are to be borne by the State Govt. through consolidated fund of the state in the shape of budget allotment.

The breakup of Budget provision required under various primary units for the establishment of Kalpana Chawla Govt. Medical College, Karnal for the financial year 2017-18 is as under:

2210-05-105-78—Establishment of Kalpana Chawla Govt. Medical College, Karnal (Plan)			
Sr. No	Object Head	BE 2017-18 (Rs. in Lac)	Remarks
1.	01- Salaries	4,400.00	The quantum of salaries has been estimated to Rs. 4,400.00 Lac for the financial year 2017-18 for the total staff strength of 758 keeping in view pay and allowances under 7 th Pay Commission.
2.	03- Dearness Allowance	600.00	An Expenditure of Rs. 600 Lac on account of D.A. approximately @ 6% has been included in the budget proposal for the financial year 2017-18 as per 7 th Pay Commission.
3.	04- Traveling Expenses	5.00	An expenditure of Rs. 05.00 Lac has been estimated and provided in the budget estimate for the Financial year 2017-18 for payment of TA/DA to the staff.
4.	05- Office Expenses	80.00	An expenditure of Rs. 80.00 Lac has been estimated and provided in the budget proposal for the year 2017-18 for payment of misc. bills e.g. Telephone, Postage, Stationery, Photostat, Refreshment, Fax Machine, Furniture, Advertisements, Printing of Forms etc. The new building is proposed to taken over in the month of Nov. 2016 the estimate has been projected accordingly.

5.	07-Publication	100.00	An expenditure of Rs. 100 Lac has been proposed in the budget estimate for the financial year 2017-18 for the purchase of Medical Books, Indian and Foreign Journals for the students of MBBS 2 nd year.																									
6.	13-Hospitality /Entertainment Exp.	2.00	There is a need of hospitality fund in this institution as such an expenditure of Rs. 2 Lac has been proposed in the budget estimate for the financial year 2017-18 for hospitality expenditure of the institute																									
7.	17- Minor Works	10.00	An expenditure of Rs. 10.00 Lac has been estimated and proposed for the year 2017-18 for repair of old hospital/residential buildings.																									
8.	18- Maintenance	100.00	<p>An expenditure of Rs. 100.00 Lac has been estimated and proposed for the year 2017-18 for meet the expenditure of AMC/CMC of machinery of hospital like CT Scan, X-ray Machine, Ultrasound etc. and payment of biomedical waste. The detail is as under:-</p> <p>a. AMC/CMC of CT Scan Rs 26.00 Lac</p> <p>b. AMC/CMC of Ultrasound Rs 10.00 Lac</p> <p>c. Payment of Bio Medical waste @ Rs. 1.20 Lac per month Rs 14.40 Lac</p> <p>d. Payment of other machinery etc. Rs. 49.60 Lac</p> <p>Total Rs. 100.00 Lac</p>																									
9.	21- Motor Vehicle	100.00	<p>An amount of Rs. 100.00 lac has been proposed in the budget estimate for the year 2017-18 for the purchase of new vehicles for KCGMC, Karnal and repair of existing vehicles of KCGMC. The case for the purchase of vehicle already under process. An amount of Rs. 81 Lac, the detail is as under:-</p> <table><tr><th>Sr. No.</th><th>Name of Vehicle</th><th>Estimated cost per unit (Rs. in Lac)</th><th>Qty.</th><th>Total Estimated cost (in Rs.)</th></tr><tr><td>1</td><td>ALS Ambulances (Two Advance Life Support Ambulances)</td><td>28.00</td><td>02</td><td>5600000.00</td></tr><tr><td>2</td><td>Mini Bus Air conditioned</td><td>18.00</td><td>01</td><td>1800000.00</td></tr><tr><td>3</td><td>Small Goods Carrier Like Dost Smart Ashok Leyland and Bolero Maxi Truck Plus</td><td>07.00</td><td>01</td><td>700000.00</td></tr><tr><td colspan="2">Total</td><td></td><td></td><td>8100000.00</td></tr></table>	Sr. No.	Name of Vehicle	Estimated cost per unit (Rs. in Lac)	Qty.	Total Estimated cost (in Rs.)	1	ALS Ambulances (Two Advance Life Support Ambulances)	28.00	02	5600000.00	2	Mini Bus Air conditioned	18.00	01	1800000.00	3	Small Goods Carrier Like Dost Smart Ashok Leyland and Bolero Maxi Truck Plus	07.00	01	700000.00	Total				8100000.00
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3	Small Goods Carrier Like Dost Smart Ashok Leyland and Bolero Maxi Truck Plus	07.00	01	700000.00																								
Total				8100000.00																								

			Rest of Rs. 19 Lac has been proposed for the maintenance and repair / insurance of the vehicles.
10.	24-Material & Supply	100.00	An expenditure of Rs. 100.00 Lac has been estimated for the purchase of Misc. equipments, Reagents for Laboratory for daily use, Aprons, Cotton, Gauge, Cloths, Dressing Material, Linen Gases, Laboratory Kits, Beakers, Test Tubes, Lab. Goods etc. & day to day expenditure for running of hospital.
11.	33- Professionals and Special Services	40.00	An expenditure of Rs. 40.00 Lac (approximate) has been proposed in budget estimate for the current financial year 2017-18 for payment of 9 Data Entry Operators, Junior Programmers & Sr. Programmer.
12.	45- POL	20.00	An amount of Rs. 20.00 Lac for the payment of P.O.L. for existing vehicles of hospitals and new vehicles to be purchased in the year 2017-18.
13.	67- Medical Reimbursement	50.00	An expenditure of Rs. 50.00 Lac has been proposed in the budget estimate for the financial year 2017-18 for payment of reimbursement of medical charges.
14.	69- Contractual Services	1,220.00	<p>An amount of Rs. 1,220.00 lac has been provided in budget estimate for the financial year 2017-18 for payment of salary of the staff appointed on contract basis, outsourcing for security, sanitation & laundry services and kitchen etc. The details is as under:-</p> <p>a Sanitation-Approx. 35.00 Lac P.M. = 420.00 Lac</p> <p>b. Security-Approx. 25.00 Lac P.M. = 300.00 Lac</p> <p>c. Laundry-Approx. 5.00 Lac P.M. = 60.00 Lac</p> <p>d. Kitchen-Approx. 4.00 Lac P.M. = 48.00 Lac</p> <p>e. Contractual-Staff-Approx. = 360.00lac 30.00LacP.M. (SR/JR/Demonstrator)</p> <p>f. Contractual Staff-Approx. =32.00 Lac 2.66 Lac P.M. (Others Staff)</p> <p>Total = 1220.00 Lac</p>
15.	70- LTC	68.00	An expenditure of Rs. 68.00 Lac has been proposed in budget estimate for the current financial year 2017-18 for the payment of L.T.C. to the eligible staff as per Govt. instructions

16.	79- Ex-Gratia	5.00	An expenditure of Rs. 5.00 Lac (approximate) has been proposed in budget estimate for the current financial year 2017-18 for payment of expired employees
17.	88- Computerization IT	30.00	An expenditure of Rs. 30 Lac has been proposed in the budget estimate for the financial year 2017-18 for the establish of computerization in Faculties rooms and other as required time to time.
18.	92- Energy Charges	1,200.00	An expenditure of Rs. 1200 Lac (approximate) has been proposed in budget estimate for the financial year 2017-18 for payment of electricity bill of new hospital building equipped with fully AC which is likely to be taken over in the year 2016-17. (Tentative electricity bill Rs. 1 crore per month)
	Total	7,800.00	

6. 2210-05-105-84-51 ESTABLISHMENT OF PT. B.D SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK

The Govt. vide its Notification No. Leg 27/2008 dated 2-06-2008 has established and incorporate a University of Health Sciences at Rohtak for the purpose of teaching and affiliating and ensuring proper and systematic instruction, training and research in modern systems of medicine and Indian systems of Medicine and administration of Pt. Bhagwat Dayal Sharma Post Graduate Institute of Medical Sciences, Rohtak and for matters connected therewith or incidental thereto. Since the administration of Pt. Bhagwat Dayal Sharma, PGIMS, Rohtak has been transferred to the University of Health Sciences, therefore, the demand of budget grant has been estimated Rs.41,447.04 lac (including capital expenditure) for the year 2017-18 as under:

1. Salary, DA & Wages: - Rs. 14,165.00 lac

Total demand of Grant has been estimated to Rs.14,165.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.7,176.25 lac. The demand has been made on basis of actual calculation of Salaries of staff, Dearness Allowance and Stipend on Form BM-10 as per instruction issued by the Govt. from Time to time. Enhancement is due to the creation of 690 posts of Trauma Center and 629 posts of Mother & Child Hospital to make functional these two projects. Moreover the proposal for creation of 85 posts of Staff Nurses and 40 posts of Nursing Sisters has under consideration with the Govt. and the posts are likely to be sanctioned very soon. Government has also created the 201 posts of various categories in University of Health Sciences, Rohtak. Govt. has also implemented the 7th pay commission.

2. Medical Reimbursement, Travelling Allowance, POL and MoV:- Rs. 420.00 Lac

Total demand of Grant has been estimated to Rs.420.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.254.23 lac. The funds

demand are required for the payment of TA/DA to the staff for official journey and for payment of the faculties for attending the National and Inter National Conferences. Funds are also required for the re-imbursement of the expenditure incurred on treatment of staff and their family members and payment of petrol, diesel and lubricants and maintenance of vehicles. Funds are also required for the purchase of vehicle as University is facing difficulties due to insufficient vehicles in the University. The increase is due to increase in prices of various commodities.

3. Office Expenses: Rs. 210.00 lac

Total demand of Grant has been estimated to Rs.210.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.135.39 lac. The funds are required for payment of Telephone Charges, Misc. petty items and stationary items etc.. The increase is due to increase in prices of various items.

4. Medicine & Consumables:Rs.1,600.00 lac

Total demand of Grant has been estimated to Rs.1600.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred under medicine & consumables was Rs.1863.05 lac. Funds are required for the disbursement of free medicines to the patients attending Accident & Emergency and OPD/IPD. The increase in demand is due to increase in price of various medicines.

5. Material & Supply:-Rs.1785.00 Lac.

Total demand of Grant has been estimated to Rs. 1,785.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.1,423.28 lac. The funds are required for the purchase of bandages, disposable syringe, X Ray films and LPG and Medical gases etc. The increase in demand is due to increase in turnover the patients in OPD as well as Accident & Emergency. The increase in demand is due to increase in prices of various items.

6. Other Charges (Electricity bills): Rs.1,800.00 lac

Total demand of Grant has been estimated to Rs.1,800 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.1,168.29 lac. The funds are required for the payment of electricity bills, purchase of library books and journals and re-imbursement of Learning Resources allowances etc.. The increase in demand is due to increase in electricity charges.

7. Leave Travel Concession: Rs.302 Lac.

Total demand of Grant has been estimated to Rs.302 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.178.72 lac. The funds are required for the payment of LTC to the employees.

8. Ex-Gratia: Rs. 390 Lac

The total demand of Grant has been estimated to Rs.390.00 lac for the year 2016-17. During the year 2014-15 total expenditure incurred was Rs.288.43 lac. The funds are required for the payment of Financial Assistance to the dependent of diseased employees.

9. Other Misc.: Rs.100 Lac

Total demand of Grant has been estimated to Rs.100.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.26.66 lac. The funds are required to meet out unforeseen, emergent nature and inevitable expenditure.

10. Information Technology: Rs.100 Lac

The total demand of Grant has been estimated to Rs.100.00 lac for the year 2016-17. During the year 2015-16 total expenditure incurred was Rs.50.44 lac. Funds are required for implementation of computerization of the institution.

11. Secret Service Charges: Rs.200 Lac

Total demand of Grant has been estimated to Rs.200 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.146.13 lac. Funds are required for conducting the examination for admission in various courses. Funds are also required for the payment of examiners coming from various Universities & Colleges for conducting practices examinations.

12. Prize & Award: Rs.20 Lac

Total demand of Grant has been estimated to Rs.20 lac for the year 2017-18.

13. Legal fees to Counsel: Rs.10 Lac

Total demand of Grant has been estimated to Rs.10.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.6.70 lac. The funds are required for the payment of hiring of advocate to the University in various court cases.

14. Research & Development: Rs.20.00 Lac

Total demand of Grant has been estimated to Rs.20.00 lac for the year 2017-18.

15. Hospitality & Entertainment: Rs.5.00 Lac

Total demand of Grant has been estimated to Rs.5 lac for the year 2017-18.

16. Contractual Services:- Rs.3,080.00 Lac

Total demand of Grant has been estimated to Rs.3,080.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.1729.98 lac. The fund to the tune of Rs.3080.00 lac is required for payment to contractor for outsourcing work of manpower, sanitation, horticulture and security services. The increase in demand is due to increase in DC rate from time to time. Moreover, various upcoming buildings like Trauma Care Center, Mother & Child Hospital, Boys and Girls hostel are also make functional in the coming financial year.

17. Maintenance of Building:- Rs.1,650.00 lac

Total demand of Grant has been estimated to Rs.1,650.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.1,235.62 lac. The funds of Rs.2,950.00 lac are required for the maintenance of various existing building as these are very old (more than 50 years). Moreover, the increase in demand is as per policy introduced by Govt. of Haryana, property tax, development charges and

charges of approval of building plan has to be paid to the Municipal Corporation, Rohtak.

18. Machinery & Equipment:- Rs.1,880.00 lac.

Total demand of Grant has been estimated to Rs.1,880.00 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.1,974.92 lac. The funds are required for purchase of equipments for University of Health Sciences, Rohtak.

Construction Works in

Pt. B. D. Sharma University of Health Sciences, Rohtak (Plan) 2017-18

Total demand of budget has been estimated to Rs.13,710.04 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.1,376.65 lac. The details of the demand for various projects are as under:-

1.	Ongoing projects (Annexure – “A”)	Rs. 1,149.93 lac
2.	Projects to be started (Annexure – “B”)	Rs. 1,744.00 lac
3.	New Proposals (Annexure – “C”)	Rs. 8,623.54 lac
4.	Projects to be taken in 2017-18 (Annexure – “D”)	Rs. 2,192.57 lac
Total		Rs. 13,710.04 lac

Sr. No	Name of Sub Scheme	Budget estimate 2017-18 (Rs. in lac)
1	84- Establishment of Pt. B. D. Sharma University of Health Sciences, Rohtak. Grant-in-aid	27,737.00
2	P-01-13-2210-05-105-75-51 Construction work of Pt. B.D. Sharma UHS, Rohtak	13,710.04
	Total	41,447.04

7. 2210-05-105-77-51 ESTABLISHMENT OF STATE INSTITUTE OF MENTAL HEALTH, ROHTAK

The Govt. has decided to establish State Institute of Mental Health at Rohtak and has sanctioned 43 posts of various categories vide memo No. 7/26/98-2HB-IV dated 11.08.2010. To make the payment the salary and purchase of other hospital items, a provision of Rs. **405.00 lac** has been made for the financial Year 2017-18 as per detailed given below:-

Sr. No	Name of Sub Scheme	B.E. 2016-17	B.E proposed 2017-18 (Rs. in lac)
1.	77-Establishment of State Institute of Mental Health at Rohtak 09- Grant-in-aid	320.00	405.00
	Total	320.00	405.00

1. **Salary** : An expenditure of Rs.118.00 lac has been estimated under head salary for the year 2017-18 as per nominal rolls attached.
2. **Dearness Allowance**: An expenditure of Rs.140.00 lac has been estimated for the year 2017-18 as per detail given in the enclosed nomenclature rolls.
3. **Medical Reimbursement**: An expenditure of Rs.1.00 lac has been estimated for the year 2017-18 The budget is required for reimbursement of indoor bills of the employees of this Institute.
4. **Travelling Allowances**: An expenditure of Rs.1.00 lac has been estimated for the year 2017-18 for payment of TA to Staff during 2017-18.
5. **Office Expenses**: An expenditure of Rs.25.00 lac has been estimated for the year 2017-18 in view of enhancement in market rates and other related items in the patient care in the interest of this institute. The budget is required for payment of miscellaneous bills i.e. electricity, telephone, furniture, stamps and other misc. items.
6. **Material & Supply**: An expenditure of Rs.15.00 lac has been estimated for the year 2017-18. The budget is required for the purchase of Medicines, Linen for Psychiatry patients and scaping of land etc.
7. **Machinery & Equipment**: An expenditure of Rs.15.00 lac has been estimated for the year 2017-18. The budget is required for the purchase of various equipments like ECT/EEG/Clinical Psychology tests etc. machine in the interest of the patient care.
8. **Wages**: An expenditure of Rs.81.00 lac has been estimated for the year 2017-18. The requirement has been prepared on the basis of enhancement of DC rates/statutory charges and in view of requirement of outsourcing staff as per Part-A of Govt. letter No. 16/7/2015-3GII dated 06-04-2015, read with Director, Medical Education & Research Panchkula letter No.DMER/A-7/2016/4295 dated 21-06-2016.
9. **MOV**: Against the budget allocation of Rs.1.00 lac for the year 2016-17, an expenditure of Rs.1.00 lac has been estimated for the year 2017-18. The budget is required for maintenance of ambulance and staff car of this office.
10. **POL**: Against the budget allocation of Rs.1.00 lac for the year 2016-17, an expenditure of Rs.1.00 lac has been estimated for the year 2017-18. The budget is required for purchase of petrol and diesel.
11. **LTC**: An expenditure of Rs.7.00 lac has been estimated for the year 2017-18 as per policy of the Haryana Government.
8. **74- Establishment of University of Health Sciences, Karnal (P-01-13-2210-05-105-74-51-N-V)**

For construction of various works/building of University of Health Sciences Karnal PWD (B&R) has been designated as Project implementation Agency and the tender for appointment of Project Management Consultant and selection of the contractor are at the

final stage of finalization. Therefore a budget demand of Rs. 200.00 Crore is proposed as the construction work will be start in next three months.

	Rs. In Lac
09) Grant in aid-	10.00
43) Grant for creation of capital assets	19,990.00
Total =	20,000.00

9. P-01-13-2210-05-105-76- MUKHYA MANTRI MUFT ILAZ YOJANA

Govt. of Haryana has launched a scheme called Mukhya Mantri Muft Ilaz Yojana. As per this scheme Govt. will provide free medicine to all the Patients in the Govt. Hospitals/ Medical Colleges. The Finance Department has allotted **3,400.00** lac for the financial year 2017-18

The detail of funds made for the above said scheme during the financial year 2017-18 will be as under:-

S. No.	Mukhya Mantri Muft Ilaz Yojana P-01-13-2210-05-105-76-	B.E. 2017-18	Remarks																					
1	99- Establishment of Kalpana Chawla Medical College, Karnal 24- Material & Supply	800.00	An expenditure of Rs.800.00 lac has been estimated for the purchase of medicines etc. & day to day expenditure for running of hospitals. It is estimated that the OPD patients will be increased as double in nos. when shifting in new premises of KCGMC. At present daily average of outdoor patients is 2000 will be increased to 4,000.00 approx. as well as indoor patients.																					
2	98- Establishment of Mewat Medical College at Nalhar 24-Material & Supplies	800.00	A budget of Rs.800.00 lac has been estimated under this scheme for the financial year 2017-18.																					
3	96- Establishment of BPS GMCW Khanpur Kalan (Sonapat) 24- Material & Supplies	1,200.00	<div>An expenditure of Rs.1,200.00 lac has been estimated for the purchase of medicine/ chemicals and reagents etc. as well as distribution of free medicines to the patients under the scheme MMMIY. The component wise details are given as under:</div> <table><tr><th>Sr.No.</th><th>Particulars</th><th>Amount</th></tr><tr><td>1</td><td>OPD</td><td>4.60 Cr.</td></tr><tr><td>2</td><td>IPD</td><td>2.10 Cr.</td></tr><tr><td>3</td><td>Emergency/ICU</td><td>0.20 Cr.</td></tr><tr><td>4</td><td>Surgery</td><td>0.10 Cr.</td></tr><tr><td>5</td><td>Consumables, Chemical and reagents</td><td>3.00 Cr.</td></tr><tr><td>6</td><td>Other items</td><td>2.00 Cr.</td></tr></table>	Sr.No.	Particulars	Amount	1	OPD	4.60 Cr.	2	IPD	2.10 Cr.	3	Emergency/ICU	0.20 Cr.	4	Surgery	0.10 Cr.	5	Consumables, Chemical and reagents	3.00 Cr.	6	Other items	2.00 Cr.
Sr.No.	Particulars	Amount																						
1	OPD	4.60 Cr.																						
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3	Emergency/ICU	0.20 Cr.																						
4	Surgery	0.10 Cr.																						
5	Consumables, Chemical and reagents	3.00 Cr.																						
6	Other items	2.00 Cr.																						

			Note: Mostly purchase of drugs and medicines has been made at the rate of rate contract of DS&D, DGS&D, PGIMS Rohtak, ESI, Haryana Medical Services Corporation Ltd., Panchkula, NRHM. Only few items are purchased for local market in emergent cases and on non-availability at rate contract. Mostly generic medicine are purchased, but in case of emergency and non- availability of generic medicines, then non-generic medicines are purchased.
4	97- MMMIY Pt. B.D. Sharma University of Health Sciences, Rohtak 09- Grant in Aid	2,500.00	Total demand of budget has been estimated to Rs.2500 lac for the year 2017-18. During the year 2015-16 total expenditure incurred was Rs.600 lac. The funds are required for providing the free of cost medicine and other consumables to the patients attending OPD/IPD in the hospital as per announcement made by Hon'ble Chief Minister.
	Total	5,300.00	

Note: The increase in the current year Budget estimate over last four years Budget is due to increase in the pay and allowances and increase of staff strength of the Medical Colleges.

Budget Demand under Capital Head , Major Head 4210 Capital Outlay on Medical & public Health– 03 Medical Education Training & Research

105- Allopathy

(Amt. in lac)

S. No.	4210-03-105	B.E. 2016-17	B.E. 2017-18	Remarks
1	P-01-13-4210-03-105-95-51-N-V 95- Construction works of New G.M.C at Panchkula. 16- Major works	2,500.00	2,500.00	Finalization of site is under consideration of the State Govt. The Current Budget provision Rs. 2500.00 lac may be allowed to continue in the financial year 2017-18.
2	P-01-13-4210-03-105-94-51-N-V 94- Construction works of New G.M.C at Jind. 16- Major works	2,500.00	2,500.00	D.C. Jind has informed vide letter No. 1957/DA dated 14-12-2015 that C.M. Announced to open a New Medical College in Jind. The land for establishment of medical college has been finalized at village Habatpur and foundation stone has been laid down on 11.09.2016. Approval of concept paper is under consideration.
3	P-02-13-4210-03-105-93-51-N-V 93- Construction works of New G.M.C at Bhiwani. 16- Major works	5,000.00	7,500.00	MOHFW Gol has identified District Bhiwani in the State of Haryana for establishment of Govt. Medical College under Centrally Sponsored scheme on sharing basis with a ratio of 60:40. i.e. 60% by Central Govt. and 40% by State Govt. DPR has been approved by Central Govt., however formal letter of approval is awaited. Estimated cost of DPR being Rs. 372.00 crore and 40% of it roughly comes to Rs. 148.80 crore. Therefore, a budget provision is Rs. 75.00 Crore is proposed for the financial year 2017-18.

4	<p>P-01-13-4210-03-105-97-98-N-V</p> <p>97-Construction of B.P.S Women Medical College Khanpur Kalan, Sonapat.</p> <p>98-construction of building (state contribution)</p> <p>16- Major works</p>	3,000.00	3,056.00	<p>Estimated project cost through NBCC Rs.97.56 Crore, proposal of Hostel for interns Rs.2.00 Crore, anticipated expenses in provision of water tank Rs.1.00 Crore and reconstruction of internal roads at BPS GMC, thus, total project cost comes to Rs.100.56 Crore and allotment of Rs.70.00 Crore has already been made during 14-15 to 2016-17.</p>
5	<p>P-01-13-4210-03-105-98-97-N-V</p> <p>98- Construction of Mewat Medical College at Nalhar.</p> <p>97-construction of building (state contribution)</p> <p>16- Major works</p>	8,000.00	25,000.00	<p>A budget of Rs. 25,000.00 Lac has been estimated under this scheme for the financial year 2017-18. The M/s. NBCC has carried out the additional construction work of S.H.K.M, GMC, Nalhar (Mewat) after obtaining administrative approval from Govt. of Haryana amounting to approx. Rs.56.00 crores. Haryana Police Housing Corporation, Panchkula as 3rd party agency had verified this outstanding and current bill of M/s. NBCC Rs.56.00 crores. There is dispute of (Escalation) amount of approx. Rs.44.00 Cr. due to delay in project and same is submitted to Govt. This amount of Rs.100.00 Cr. (56+44) can be released only after approval of revised DPR submitted by NBCC to the Govt. Both these issues are under with Standing Finance Committee.</p> <p>Other construction works required as per requirement of Medical Council of India (MCI) is approx. Rs.80.00 Cr. for which the budget has been sanctioned in the financial year 2016-17 under the Major Head 4210 Capital Outlay. Haryana Police Housing Corporation, Panchkula</p>

				<p>has been assigned the job to carry out the construction work. Therefore, the total demand of Budget under Major Head 4210 Capital outlay is as under:-</p> <p>1. Rs.100.00 Cr. for NBCC subject to approval of revised DPR and Escalation by Standing Finance Committee (SFC).</p> <p>2. Rs.80.00 Cr. construction of new building as per Medical Council of India (MCI). this Rs.80.00 Cr. sanctioned amount can be utilized in either way i.e. payment to the NBCC or construction of new buildings. Therefore, there is a demand of Rs.100.00 in the financial year 2017-18 for further construction.</p> <p>3. Rs.150.00 Cr. is also requested for the construction of Dental College as announced by Hon'ble Chief Minister, Haryana and Nursing College as announced by Hon'ble Health Minister, Haryana.</p>
6	<p>P-01-13-4210-03-105-96-51-N-V</p> <p>96- Construction of Kalpana Chawla Govt. Medical College Karnal.</p> <p>16- Major works</p>	30,000.00	9,849.00	<p>The Detailed Project Report (DPR) amounting to Rs. 646.00 crores for the construction of Kalpana Chawla Govt. Medical College, Karnal has been approved. The detail of expenditure is as under:-</p> <p style="text-align: right;">(Rs. in Crore)</p> <p>Total Project Cost = 646.00</p> <p>Total expenditure 2015-16 = 275.22</p> <p>Total Fund required for 2016-17 = 272.29</p> <p>Funds required for the Financial year 2017-18 = 98.49</p>
	TOTAL	51,000.00	50,405.00	

PT. B.D SHARMA, PGIMS, ROHTAK (NON-PLAN SCHEME)

The Govt. vide its Notification No. Leg 27/2008 dated 2-06-2008 has established and incorporate a University of Health Sciences at Rohtak for the purpose of teaching and affiliating and ensuring proper and systematic instruction, training and research in modern systems of medicine and Indian systems of Medicine and administration of Pt. Bhagwat Dayal Sharma Post Graduate Institute of Medical Sciences, Rohtak and for matters connected therewith or incidental thereto. Since the administration of Pt. Bhagwat Dayal Sharma, PGIMS, Rohtak has been transferred to the University of Health Sciences, therefore, a provision of **Rs. 19,358.00 lac** may be made to make the payment of salary to the officers/officials of PGIMS, Rohtak and **Rs. 250.00 lac** has been made for construction work (Capital) under non plan scheme the details of funds is as under:-

Sr. No.	Name of Sub Scheme	Budget estimate 2017-18 (Rs. in lac)
1	Pt. B. D. Sharma PGIMS, Rohtak. Grant-in-aid	19,358.00
2	Construction/Capital work of Pt. B.D. Sharma PGIMS, Rohtak	250.00
	Total	19,608.00

In this regard, it is submitted that earlier budget allotted to establishment of Pt. B.D. University of Health Sciences Rohtak under the above said Head of accounts but now Director, Pt. B.D. Sharma PGIMS, Rohtak has informed that as per decision taken in the meeting held on 31.10.2016 in the O/o ACS MER it was decided that separate budget has to be submitted for PGIMS, Rohtak and requested to open the separate head for Pt. B. D. Sharma Post Graduate Institute of Medical Sciences, Rohtak under Plan Scheme so that budget may be allocated to PGIMS, Rohtak

Observations/Recommendations of the Committee

1. The Committee observed the irregularity in respect of faculty and infrastructures of the medical colleges running in the state and due to that students of those colleges have to suffer.

Therefore, the Committee recommended a regular inspection of the medical colleges will be done by the Department to ensure the availability of all the facilities like faculty, infrastructure etc. as per the Government policy.

2. The Committee observed the lack of awareness about the Ayurvedic institutions running in the state.

Therefore, the Committee recommended that Department should take the necessary steps to promote the Ayurvedic institutions running in the state.

3. The Committee observed that lots of private hospitals declared themselves as research institutes as well as hospitals without any permission/registration from the Medical Education Department. Haryana.

Therefore, the Committee recommended a detailed enquiry may be carried out by the department in this regard and report of the same should be submitted to the committee at the earliest.

HEALTH SERVICES AND HARYANA SHEHERI VIKAS PRADHIKARAN (HSVP) DEPARTMENT

Sub: Unconfirmed proceedings of the meeting of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services held on 10.01.2018.

Ref: Your office memo No. HSVP/SO-Audit-2018/147435 dated 20.07.2018 and memo No.14649 dated 14.06.2018.

1. It is kindly apprised that as per policy of HSVP dated 06.11.1998 (**Annexure-I**), 50% of the hospital sites provided in an Urban Estate are reserved for Govt. Hospitals and balanced 50% sites are advertised for inviting applications for allotment of such sites. This policy has been revised and circulated vide letter dated 11.08.2016. (**Annexure-II**). The revised policy envisages that 50% sites earmarked for private hospitals shall be disposed of by way of limited auction.
2. It is apprised that the scheme of Medicity was advertised under the policy dated 06.11.1998 for the first time on 31.03.2002 and the same remained opened upto 01.07.2002. Only one application of Max Health Care India Ltd., New Delhi was received for allotment of 10 acres Hospital site. The application was neither on the prescribed proforma nor earnest money was deposited with the application, therefore, the application was not considered.
3. The second advertisement was issued on 18.08.2002 in which no time limit was prescribed for applying for the super-specialty hospital sites. Again no application was received for the allotment of hospital sites.
4. The scheme was again advertised on 1.2.2004 without any closing date. Applications were invited for allotment of five hospital sites planned in Medi-City measuring 10.0 acres, 7.85 acres, 6.0 acres, 3.50 acres and 3.40 acres. The prescribed rate was Rs. 1.50 Crore per acre. In response to this advertisement, four applications were received from the following applicants:-
 - (i) Sh. Harpal Singh, Chairman, Fortis Health Care Ltd., New Delhi.
 - (ii) Sh. S. Ashoka Iyer, Chief Group Advisory Services, M/s Apollo Tyres Ltd., Gurgaon.
 - (iii) Dr. Kanwal Kishore and Dr. (Mrs.) Shanta Kishore, Sultanate of Oman.
 - (iv) Dr. Naresh Trehan, Executive Director, Escorts Heart Institute & Research Centre, New Delhi.
5. Applications of all the four applicants were examined by the screening committee in its meeting held on 09.07.2004. The committee unanimously recommended allotment of entire land measuring 43.0 acres to Dr. Naresh Trehan.
6. In its project report Dr. Trehan had asked to increase in FAR of the site from 1.50 to 2.50. A committee of Chief Controller of Finance, Chief Engineer and Chief

Town Planner, HSVP was constituted to examine the request. The committee recommended variable FAR for different components and accordingly differential rates were charged as per following details:-

Major Components	Area (in acres)	FAR	Rates per acre (in crores)	Amount (in crores)
Hospital and Medical Education	25.0	2.5	1.65	41.25
Support area	5.0	1.5	1.08	5.40
Guest House	6.0	1.75	1.57	9.42
Residential accommodation	7.0	1.75	1.57	10.99
Total	43.0	-	-	67.06

7. The matter regarding allotment of 43.0 acres of land to Dr. Naresh Trehan for development of Medicity with above referred FAR and rates was placed before the 92nd meeting of the Pradhikaran held on 02.08.2004 which was approved by the Pradhikaran. The land was allotted vide allotment letter no. 1704 dated 29.10.2004. (**Annexure-III**)
8. Photocopy of noting sheet where a decision to allow differential FAR to different component of medicity was approved. (**Annexure-IV**).
9. Photocopy of Pradhikaran agenda Item No. A-92(3) of 92nd meeting dated 01.06.2004. (**Annexure-V**)
10. Photocopy of letter dated 31.08.2004 seeking consent of Health Department for waiving off condition of free beds in medicity. (**Annexure-VI**)
11. Photocopy of letter dated 22.11.2005 vide which reply of Health Department was received. (**Annexure-VII**)
12. Photocopy of Estate Officer, HSVP, Gurugram, letter dated 07.05.2007 vide which condition regarding free beds was conveyed to the allottee of medicity. (**Annexure-VIII**)
13. Allotment letter bearing memo No.22601 dated 17.12.2004 regarding allotment of 11.5 acres of land in favour of Fortis Heart & Multi speciality Hospital Mohali for setting up of Hospital in Sector 44, Gurugram. (**Annexure-IX**)
14. Allotment letter bearing memo No.83 dated 15.02.2006 regarding allotment of 8.3 acres of land in favour of Artemis Medicare Services Pvt. Ltd., Gurugram for setting up of Hospital in Sector-51, Gurugram. (**Annexure-X**).
15. A policy guidelines for providing free treatment to poor patients was circulated vide memo No.A-Pwn-UB-II-08/29630-50 dated 13.08.2008 (**Annexure-XI**). These guidelines were formulated for ensuring implementation of terms and conditions of allotment to the poor persons or patients and making it mandatory for the hospitals to maintain necessary records and registers thereof.

16. A revised policy guidelines have been attempted and a draft of the same is enclosed (**Annexure-XII**) for the perusal and comments of the Hon'ble Committee, so that it could be finalized. In the revised policy, the issue of referral is being dis-continue and any eligible person, as defined in the policy, can directly avail the benefit of the free treatment. It is also proposed that a regular agenda item may be included in the monthly meeting Chaired by Deputy Commissioner, pertaining to the review of implementation of the policy parameters.

Policy for allotment of Hospital sites to Pvt. Parties/other enterprises dated 06.11.1998 (Annexure-I)

From

The Chief Administrator,
Haryana Urban Development Authority,
Sector-6 Panchkula

To

1. All the Administrator, HUDA.
2. All the Estate officer, HUDA.

Memo No.A-1-90/32463-83

Dated:-6-11-98

Subject Allotment of hospital sites earmarked for private parties/ other entrepreneurs .

This is in continuation of this office memo No. A-14-97/16291-311 dated 12/5/97 and No.9687-94 dated 7/4/98 on the subject cited above.

The matter has been further examined. A detailed policy procedure for disposal of hospital sites curved out in Urban Estates developed by HUDA and further earmarked for setting up hospitals by the private parties has been formulated. A copy of the same is enclosed here with for your information and taking further action in the matter.

You are, therefore, requested to take further follow up action accordingly.

DA/As above:

-sd/-
Administrator (HQ),
for Chief Administrator, HUDA.

Endst. No.A-1-90/32484

Dated :-6-11-98

A copy is forwarded to the Chief Town Planner, HUDA ,Panchkula. He is requested to take immediate necessary action with regard to release if advertisement for allotment of hospital sites as per decision already taken.

D.A./copy of policy

-sd/-
Administrator (HQ),
for Chief Administrator, HUDA.

Endst. No.A-1-90/32485-87

Dated:-6-11-98

A copy is forwarded to the following for information and necessary action:-

1. Director, General Health Services, Haryana, Chandigarh.
2. Chief Engineer, HUDA, Panchkula.
3. Chief Controller of Finance, HUDA, Panchkula.

D.A./copy of policy

-sd/-
Administrator (HQ),
for Chief Administrator, HUDA.

Annexure to HQ circular No.A-1-90/32463-87 Dated.6.11.98.

POLICY/ PROCEDURE FOR ALLOTMENT OF HOSPITAL SITES.

1. ELIGIBILITY

Any individual/ society/ trust/institution company shall be eligible to make an application. However, the applicant (S) falling in the following categories shall be given preference:

1. Requested/ renowned institution/ trust/ society already running multi-specialty hospitals.
2. NRI professional in the field of Medical Science.
3. A team/ group of Doctors/ Specialists
4. Retired Doctor/ retiring Doctors in the near future from an eminent medical institution/ Govt. hospitals.
5. Doctors already running hospitals/nursing homes. Preference will be given to applicants hailing from Haryana State.

2. MODE OF APPLICATION

The application should be accompanied by:-

- a) Earnest money equivalent to 10% of the tentative cost of the land.
- b) Detailed project profile along with land utilization plan sources of finance etc.
- c) Resume of the applicant.

3. MODE OF PAYMENT

1. 15% with in 30 days from the date of allotment.
2. Remaining 75% in four annual installments with 15% interest. The delay interest @ 18% will be charged. The interest on remaining installment shall accrue from the date of offer of possession. OR

PROCESSION OF THE APPLICATION

1. The application to received shall be placed before the Screening Committee Constituted under the Chairmanship of Chief Administrator, HUDA comprising of Administrator (HQ), Chief Town Planner, HUDA, concerned Administrator, Chief controller of finance HUDA and Estate Officer, HUDA concerned shall act as Member Secretary. One of the eminent/ renowned doctors, of the specific field shall also be invited as a special nominee.

The above committee shall, assess their professional as well as financial capability to run the Hospital. Detailed Assessment Sheets shall be prepared. The recommendation of the committee, shall be got approved from the State Govt.

TERMS AND CONDITIONS

1. The allotment shall be made on free hold basis. The sites shall be offered on the basis of letter of intent to fulfill the pre-requisites i.e. arrangement of funds/ loans from bank, approval of building plan etc. with in a period of 6 months from the date of issue of letter of intent. On fulfillment of the above pre-requisites with in a period of 6 months, the regular Allotment Letter shall be issued. In case of failure to fulfill the pre-requisite, the letter of intent shall be with drawn and an amount equal to 14% of the total cost shall be forfeited.
2. The site shall not be used, for the purpose other than the one for which the land is allotted. If they do not use the land for the specified purpose, it will revert to HUDA along with the structure, if any. Up to 10% of the total permissible coverage on the allotted site can be used for ancillary & allied activities including essential residential component.
3. The transfer of plot shall not be allowed under any circumstances.
4. Preference shall be given to domiciles of Haryana in the recruitment of medical, para- medical and other class-IV staff while filling the various plots in the faculties, depending upon the availability of requisite skills.

5. The allottee shall complete construction of at least 25% of the projected built up area as indicated in the project report and start the facility of Hospital within two years from the date of offer of possession. The project shall be completed in all respects in five years.
6. One representation each from Health Deptt. HUDA and Distt. Administration shall be taken in the Committee/ Board, managing the affairs/ functioning of the Hospital.
7. Shops shall not be allowed to be constructed except, these specifically provided in the Zoning plan.
8. The control over building shall be exercised through for Zoning plan of the site which shall provide for the building Zone, maximum around coverage maximum height. For parking area, type the use of plot.
Besides the Zoning plan, the DIS Hospitals Norms/ Guidelines regarding basic requirement for Hospitals shall be applicable.
9. That general hospitals, health centre & dispensary shall provide 10 % bed free and 20% OPD free to the weaker Section of the society.
In this super specialty hospitals, subsidized rates @ 30% of the normal charges for 20% of functional beds shall be charged in addition to 20% OPD free, for the weaker Section of the Society.

Policy for allotment of Hospital Sites earmarked for Pvt. Parties/other enterprises in Urban Estate Developed by HSVP Through limited auction dated 11.08.2016 (Annexure II)

From	The Chief Administrator, Haryana Urban Development Authority, Sector-6, Panchkula.	<u>ANNEXURE-II</u>
To	1. All the Administrator(s) HUDA, in the State. 2. All the Estate Officer(s) HUDA, in the State.	
	Memo No.UB-A-6-2016/46603-04	Dated: 11-08-2016
Subject:	Allotment of hospital sites earmarked for private parties/other entrepreneurs in the Urban Estates developed by HUDA.	
	This is in-partial modification of this office memo. No. A-1-90/32463-83 dated 06.11.1998 on the subject cited above.	
2.	Some times in the past, it was being felt that owing to changed scenario, the allotment process of disposal of hospital sites requires some immediate modifications, so as to make it more transparent and further at par with mode being adopted by other state agencies, like HSIIDC, who have been allotting such sites through auction only. It has also being experienced that in case, open auction is allowed then there is highly probability that the sites will be acquired by businessmen with no experience/expertise in health, but only with a motive of profit. This will also increase the cost of health services.	
3.	Therefore, after careful consideration it has been decided that hence forthwith, the hospital sites carved out in Urban Estates developed by HUDA shall be disposed of by way of " limited auction ". In the process firstly application from the eligible applicants in accordance with the eligibility criteria laid down in existing policy guidelines bearing memo. no. A-1-90/32463-83 dated 06.11.1998 shall be invited through press/public notices. The applications, so received, shall be processed by the existing standing Screening Committee handed by Chief Administrator, HUDA. The applicants found eligible vis-à-vis laid down eligibility criteria may only be permitted to participate and submit their bid/e-auction. The highest bidder shall be declared successful.	
4.	The Chief Administrator, HUDA shall be the final accepting authority in the matter. He shall be authorized to withdraw any site or reject any bid without assigning any reason. In case only single-bid is received /only a single applicant qualifies for the bid, the bid shall be straightway rejected and the site shall be re-advertised. If however, single bid is received subsequently also then it will be accepted, provided it is more than the reserve price.	

Allotment letter in favour of Dr. Naresh Trehan for setting up mega size project, Medicity in Sector 38, Gurugram dated 29.10.2004 (Annexure-III)

(62)

HARYANA URBAN DEVELOPMENT AUTHORITY

FORM 'C'
(See Regulation 5 (3))
ALLOTMENT LETTER

From

The Estate Officer,
HUDA, Gurgaon

To

Dr. Naresh Trehan,
B-4, Maharani Bagh,
New Delhi - 110 055

Memo No 1704

dated 29-10-04

Sub: Allotment by sale of 43 Acre land for setting up of Mega Size Project Medicity in Sector 38 Gurgaon.

1. Please refer to your application for the allotment of a Medicity in Sector 38 at Gurgaon.
2. Your application has been considered and a Medicity as detailed below, has been allotted to you on free hold basis as per the following terms & conditions and subject to the provisions of the HARYANA URBAN DEVELOPMENT AUTHORITY ACT 1977 (hereinafter referred to as the act) and the rules and regulations applicable thereunder and as amended from time to time. The approximate area of the site and the tentative price of the plot are given below subject to the adjustment in accordance with the actual measurement at the time of delivery of possession.

Sr. No	Major components	Area calculated	FAR	Rate per acre	Amount
1.	Hospital & Medical Education	25 Acres	2.50	1.65 Crores	Rs. 41.25 Crores
2.	Support Area	05 Acres	1.50	1.08 Crores	Rs. 05.40 Crores
3.	Guest Houses	06 Acres	1.75	1.57 Crores	Rs. 09.42 Crores
4.	Residential & accommodation	07 Acres	1.75	1.57 Crores	Rs. 10.99 Crores
	Total	43 Acres			Rs. 67.06 Crores

It has been decided that initially the land may be allotted in the name of Dr. Naresh Trehan but in the due course, he may be allowed to float a company with himself as major promoter for implementation of this project and the ownership of that project may be allowed to be transferred in favour of the company.

Contd...2.

AS.H. D/S. Acut Ao

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3. The plot is neither preferential nor special preferential one.
4. In case you refuse to accept this allotment you shall communicate your refusal by a registered letter within 30 days from the date of issue of allotment letter failing which this allotment shall stand cancelled and the earnest money deposited by you shall be forfeited to authority & you shall have no claim for damages.
5. In case you accept this allotment, please send your acceptance by registered post alongwith an amount of Rs. Nil within 30 days from the date of issue of this allotment letter which together with an amount of Rs. 4,61,25,000.00 paid by you alongwith your application from an earnest money will constitute 25% of the total tentative price. You may pay Rs. 14,99,236.00 toward the interest on the payment of 15% cost of the total amount for the delayed period. The said amount shall be paid by within 30 Days from the date of this letter failing which 14% interest will be continue. The amount subject to audit.
6. The balance amount i.e. Rs. 50,29,50,000.00 of the above tentative price of the plot/site can be paid in lump sum without interest within 60 days from the date of issue of allotment letter or in four annual installments with 11% interest. The first instalment will fall due after the expiry of one year from the date of allotment. The delay interest @ 14% will be charged. The interest on remaining installments shall accrue from the date of offer of possession.
7. The above rates are inclusive of Govt. charges in addition the expenditure incurred on the works carried out in its particular area by HUDA amounting to Rs. 40.30 lacs shall also be paid by you in lump sum to HUDA within 30 days from the date of offer of possession.
8. The possession of the site is hereby offered.
9. Each instalment shall be remitted to the Estate officer and every such remittance shall be accompanied by a letter showing the full particulars of the site i.e. the number of the plot and sector number to be which the payment pertains. In the absence of these particulars the amount remitted shall not deemed to have been received.
10. The above price is tentative to the extent that any enhancement in the cost of land awarded by the competent Authority under the land Acquisition Act shall also be payable proportionately as determined by the authority. The additional price determined shall be paid within thirty days of its demand.
11. In the event of the breach of any other condition of transfer the estate Officer may resume the land in accordance with the provision of section 17 of the HUDA act.

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- 3 -

12. On payment of 100% of the tentative price of the plot/building you execute the deed of Conveyance in the prescribed form in such manner may be directed by the Estate Officer. The charges for registration stamp duty will be paid by you.
13. The site/plot shall not be used for any purpose other than that for which has been allotted in accordance with the plans approved by the competent authority. If you do not use the land for the specified purpose, it will revert to HUDA alongwith the structure, if any.
14. You shall have to pay separately for any construction, material, trees, structures and compound wall existing in your plot at the time of allotment of which compensation has been assessed and paid by the Authority, if you want to make use of the same.
15. You shall have to pay all general and local taxes, rates or cesses imposed assessed on the said buildings by the competent authority.
16. The authority will not be responsible for leveling the uneven sites.
17. You will have to get the final building plan sanctioned within 6 months from the date of issue of this letter and complete the construction of at least 25% of the projected built up area as indicated in the project report and start the facility of hospital within two years of the date of offer of possession. The project shall be completed in all respect in 5 years.
18. The authority reserves itself all mines and minerals whatsoever in or under the said site with all such right and powers as may be necessary or expedient for the purpose of searching for working obtaining, removing and enjoying the same at all such times and in such manner as the Authority shall think fit, with power to carry out any surface or any underground working, and to let down the surface of all or the part of the said site and to sink, pits erect building, construct lines & generally appropriate and use surface of said site for the purpose of doing all such things and may be convenient or necessary for the full enjoyment of the exceptions and reservations herein contained. Provided that allottee shall be entitled to reserve from the authority such payment for the occupation by the authority of the surface and for the damage done to the surface or building on the said land by such works or workings of letting down as may be agreed upon between the authority and the allottee or failing such agreement as shall be ascertained by reference to arbitration.
19. The authority may by its officers and servants at all reasonable times and in reasonable manners after 24 hours notice in writing, enter in and upon any part of the said land building erected thereon for the purpose of ascertaining that the allottee has duly performed and observed the condition to be observed under the Rule/Regulations applicable under the said Act.

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20. The authority shall have right, power and authority at all times to do through its officers or servants all acts and things which may be necessary or expedient for the purpose of enforcing compliance with all or any other of the terms, conditions and reservations imposed and to recover from you have first charge upon the said land/building the cost of doing all or any such act and things and all costs incurred in connection with or in any way relating in thereto.
21. All disputes and differences arising out of or in any way touching or concerning this allotment whatsoever shall be referred to the sole arbitration of the Chief Administrator or any other officer appointed by him it will not be an objection to such appointment that the arbitrator so appointed is a Government servant or an officer of the authority that he had to deal with the matter to which this allotment relates and in the course of his duties as such Government servant or officer as the case may be he has expressed his views on all or any of the matters in dispute or difference. The decision of the such arbitrator shall be final and binding on the concerned parties.
22. All payment shall be made by means of a demand draft payable to the Estate Officer, Haryana Urban Development Authority, Gurgaon (Haryana) drawn on any scheduled bank situated at Gurgaon (Haryana).
23. No separate notice will be sent for the payment of yearly instalment. However the information regarding the instalments, the amount, the due date etc. may be sent as a matter of courtesy.
24. The interest for the delayed period of instalment due before/after offering the possession of plot shall be charges @ 14%. The due date of instalment means the last day on which the payment falls due.
25. The transfer and bifurcation of land shall not be allowed under any circumstances accordingly the land shall continue to be going to the authority until the entire consideration money together with interest and other amount if any due to the authority on account of sale of such land or building or both is paid. You shall have no right to transfer by way of sale gift, mortgage or otherwise the plot/building or any right title or interest therein till the full price is paid to the Authority except with the prior permission of the competent authority.
26. The allotment is subject to the provisions of HUDA Act, 1977, rules & Regulation framed thereunder.
27. The Govt. policies and national Health programs like family welfare immunisation, NMEP etc. shall be implemented as policy guidelines.

Contd.....5.

-5-

(62)

- 28.) Regarding request of the recommendee/applicant to waive off the precondition to reserve 5% beds free for Economically Weaker Sections, it has been decided to obtain views of the Health Deptt. on the subject and follow up action would be taken as per their advice.
29. The control over building shall be exercised through a zoning plan of the site which shall provide for the building maximum ground coverage, maximum height FAR, parking area, type of building wall and gate etc. besides specifying the use of plot. Besides the zoning plan the BIS norms/guidelines regarding basic requirement for Hospitals shall be applicable.
30. Shops shall not be allowed to be constructed except those specifically provided in the zoning plan.
31. The components of EDC included in the above rates is for the normal services provided by HUDA in its sector, if any, special infrastructure facilities are to be provided due to world class standard of the project the same shall be charged extra.

o/c *mn* *11*
Estate Officer,
HUDA, Gurgaon.

A^R HT - *2/5* *Acct* *AO*

Enclt No 1705-6 Dated 29.10.200

A copy of above is forwarded to the following for information please:-

1. Chief Administrator HUDA Panchsheel
2. Administrator HUDA Gurgaon.

U

o/c *mn* *11*
Estate Officer,
HUDA Gurgaon.

**Noting portion for allotment of land for Medicity in Sector 38, Gurugram.
(Annexure-IV)**

From: Dr. Naresh Trehan & Associates,

Subject: Allotment of land for Medicity in Sector 38, Gurgaon.

Reference: Dated 29.03.2004.

PUC dated 29.03.2004 has been received from Dr. Naresh Trehan & Associates regarding allotment of land for Medicity in Sector 38, Gurgaon. The party has requested to consider the following:

1. Allotment of entire area earmarked for Medicity by HUDA wherein the internal development shall be carried by us.
2. Treating Medicity a special project by not equating it with other institutional sites generally allotted by the Govt. / HUDA for purposes of achieving FAR and related heights of the buildings including permissible number of basements for parking and other utility services.
3. Allotment of land at rate which may include the components like acquisition of cost of land holding charges, if any.
4. Since internal development will be carried by us and healthcare services in the Medicity will cater to not only to the Gurgaon city but also to the region as a whole, Medicity itself is component of external development charges therefore, external development charges should not be levied/included in the price of the land. the logic is that such regional level services are provided by the State Govt. at heavy costs. Our project will add to the savings of the Govt. on one hand and will also hasten the process of providing such services in the shortest possible time. Thus we are sharing the commitment/responsibility of the State Govt.
5. The project will be implemented in phases and phased programme of construction and development will be submitted to the Govt. after the allotment of land for consideration and approval.
6. Construction at site will be governed by the zoning regulations to be framed in consultation with HUDA keeping in view various components of the project.
7. Since the Medicity will serve the social cause, hence sale/registration fee/stamp fee may also be waived off.

From the above request of the party, issue no. 1, 2 & 6 pertains to this office. As far as issue no. 1 is concerned, it is submitted that the total area of the site is 53.0 acres in which 5 super specialty hospital sites have been provided in an area of 30.75 acres. Rest of the area is under road and other uses. However, if the party intends to take

-58-

the complete area of the site, the same is possible by converting the entire area of the Medicity in one plot.

As regards the issue no. 2, the request of the party, it is submitted that the matter can be further examined at the finalisation of zoning plan of the site, if the complete chunk of land is taken by the party. However, the zoning plan shall be governed by the HUDA (Erection of Building) Regulations 1979, particularly with reference to ground coverage and FAR.

As regards issue no. 6, the zoning plan of the site can take care special demand of the party, if any.

Submitted please.

[Signature]
DTP (N)

CTP (H)

As discussed pl. peruse. new letter from party received yesterday and provide details regarding FAR, Ground coverage, Height etc demanded by the party viz & viz permitted. as per Development Plan/zoning plans of Medicity / HUDA By laws.

DTP (N) .

[Signature]
29/4

Subject: Allotment of land for Medicity in Sector 38, Gurgaon.

CTP (H) may kindly refer to his observations on pre-page at NP/58. The copy of the latest reference received from the party is placed at PUC-II wherein following requests have been made:

1. Permissible FAR of 250% of the entire plot of 52 acres.
2. Permission to construct 3 basements.
3. Maximum height of the building should be allowed upto 60 meters.

In this connection it is submitted that the site of Medicity is located in sector-38, Gurgaon. As per the Final Development Plan Gurgaon^(F&S), the land use sector is residential and public and semi-public. The Medicity is located in the portion earmarked for public and semi public use. As per the provisions of the development plans, the broad uses permitted in this zone include Mini-Secretariat cum Judicial Complex, Jail Police Station and other Institutions, Educational, Medical Institutions and Defence land. As far as FAR, height and ground coverage permitted in the development plan, HUDA Regulations and demand of the party, the following table gives a comparison :

Norms	As per Development Plan	As per Regulations/ plan	HUDA zoning	Demand of the party
Ground coverage	25%	(1)33% of the area of plot upto 10000 sq. mtrs. 25% of such additional area of the plot above 10000 sq. mtrs.		-
Height	Not specified	Not specified / 60 M		60 mtrs.
FAR	150%	100% / 150%		250%
Basement	Single level	Twin level		Three level

In view of the special nature of the project of Medicity relaxation in permissible FAR and Height was obtained from the Govt. The FAR permissible is 150% and maximum permissible height is 60 mtrs. Already twin level basement for parking purposes are allowed within the zoned area free from FAR whereas the party has demanded three level basements. It is submitted that so far three level basements have been allowed only in shopping malls planned by HUDA and not in Institutional sites.

The party has proposed to construct 60 lakh sq. feet of covered area which equals to 557414 sq. mtrs. The area of the Medicity site is 53 acres or 214491 sq. mtrs. To accommodate the 60 lakh sq. feet covered area on the site of Medicity, the required FAR shall be 260%. The above facts are submitted for kind consideration and further orders in the matter pleased.

CTP (H)

29/4/04
DTP (N)

May kindly see the note of DTP(N) from NP/59 onwards. As is clear from PUC-1 and 2, Dr.Naresh Trehan & Associates have made a request for allotment of entire land of Medicity which is approximately 52 acres and have also raised certain issues of technical nature as well financial, relating to cost of land. It is not clear whether Dr. Naresh Trehan & Associates who propose to set up this Rs. 880 Crore project under a registered company or is a partnership firm as no balance sheet has been enclosed. Present comments are only relating to technical issues raised by the party.

First issue is relating to allotment of total land which is approximately 52 acre. Initially out of this area a number of plots were carved out for hospitals and thus the saleable area was only 32 acres. Now it will increase to entire 52 acres. The decision is to be taken at Government level for allotment of this entire land to the party.

The basic issue is regarding FAR i.e. what FAR is to be given to the party. The party has requested for a FAR of 250%. The requirement of covered space given in the project report submitted by the party can be accommodated on the present site of medicity if a FAR of 260% is achieved.

As per the present zoning plan of medicity, FAR of 150% is permitted. Therefore on a reduced saleable area of 32 acre, the total covered area on all the floor works out to 20,90,880 sq. ft. However with increased site (52 acre) and increased FAR of 250% this will become 57, 71,700 sq. ft i.e. it will increase by 36, 80,820 sq. ft. The increase is therefore would be of about 150% of the original FAR.

This means much more intensive use of the medicity land and will affect traffic, increase the load on services like water supply, sewerage and electricity etc. and will have to be catered ^{to} by

augmenting external services. Whether it would be possible to do a this stage may be got confirmed from CE HUDA.

So far as traffic is concerned, this being an international level project, traffic on all connecting roads i.e. from Airport and Delhi to medicity (2) from Alwar to medicity (3) from Jaipur to medicity and (4) from Faridabad to Medicity will increase. All these linkages will have to be strengthened in such a way that there are no traffic bottle necks on these roads.

So far as link from International Air port is concerned National Highway Authority of India is already doing the needful. For other roads, the links shown on the plan in orange colour will have to be strengthened along with appropriate road junctions at point A and B as shown on the enclosed development plan.

Once the government decide that a project of this nature is to be set up here then increase in FAR can be considered subject to the condition that traffic measure suggested above are ensured as a pre condition to increase the FAR. Otherwise this will create serious chaos on the roads and it will create great inconvenience to the local residents. For this existing zoning plan will have to be amended.

In a similar manner the request of the party to have triple basement can also be considered by amending the zoning plan provided it satisfies the structural and safety requirements. However, these basements should be used for parking purpose only.

Although party has not stated anything regarding their requirement of ground coverage but looking at intensive utilization proposed for the land ground coverage should not exceed more than 30% of the total plot area. This can also be incorporated in the zoning plan at the time of sanctioning of the project. So far as other technical

, the party are concerned, they are by and large as per
sting by laws / zoning regulations.

Sanjay B. Verma
(Sanjay B. Verma)
CTP HUDA
30/4/2004.

HUDA

Discussed with CA (HUDA). It was
decided that all concerned officers
with the project like CE, CCF and CTP (HUDA)
may jointly evaluate the project and submit
comprehensive recommendations to CA (HUDA)
after evaluating all aspects of the case.

Accordingly a committee of three officers,
CE, CCF & CTP (HUDA) has been constituted.
You are therefore requested to attend meeting
on 5.5.2004 and give your views in
the matter.

CCF
CE.

Sanjay B. Verma
3/5

Subject: Minutes of the meeting held on 05.05.2004 to discuss the proposal submitted by Dr. Naresh Trehan and Associates for setting up of Med city at Gurgaon.

Following were present:

- 1) Sh.R.C.Taneja, CE, HUDA
- 2) Shri S.C Kansal, CCF HUDA
- 3) Shri Sanjai B.Verma, CTP HUDA

The scheme of medicity at Gurgaon was floated for the first time on 31.3.2002 by HUDA. In response to the advertisement M/s Hitech Heart Hospital and Research Institute Pvt. Ltd, New Delhi applied for allotment of site of super specialty hospital measuring 3.5 acres in medicity Gurgaon vide application dated 1.7.2002 along with the earnest money of Rs.52,50,000/- only. The application was processed and the allotment letter was issued by the Estate Officer HUDA on 27.1.2003. However, subsequently the party backed out and surrendered the site within 30 days from the date of allotment. The earnest money deposited by the party has already been refunded. Thereafter the scheme was again floated on 1.2.2004 without any closing date. The present application submitted by Dr. Naresh Trehan & Associates is the only application received in response to the fresh floatation of the scheme. In the medicity in sector 38, Gurgaon, there is a provision of five sites for setting up of super specialty hospitals. The present application is with regard to allotment of the entire land and not for any specific plot. The medicity project was envisaged not only to provide a city level facility but to create infrastructure in the field of medical treatment/research of national and international importance. The present application is being examined in that light with the main focus on hospital related activities.

In the light of above observation, the proposal submitted by Dr. Naresh Trehan & Associates was studied and discussed in detail. Following observations were made

by the committee for submission to the CA, HUDA :-

- A) As per application submitted by the applicant it is not clear who has signed the application and what is the locus standi of the authorized signatory. Even the name of signatory and his designation/position is not clear from the application placed at PUC-1 and 2.
- B) It is not clear whether it is constituted under the Companies Act or it is partnership firm and what are the Articles of Association of the company and its constitution. Details regarding the activities of the company, its scope and scale of operation, past experience in hospital/medical education projects, role of Dr. Trehan including their balance sheet etc. are not provided. Party may be asked to provide the same.
- C) Party has requested for allotment of 53 acres of land designated as medicity in sector 38, Gurgaon. Party has also requested for certain concessions regarding price of land, FAR, permissible height of the building, basement for parking and other utility services including residential accommodation. Party has submitted a project report which is enclosed and has been studied by members of the committee. The request of the party as well as comments of the committee on the request is as under :-
 - 1) To consider medicity as a component of external development charges and that external development charges should not be included in the price of land.

The detailed project framed for calculation of EDC which has approval of the Govt. does not include basic scope of the work in it. EDC proposed to carry out the works as required for the general public whereas this is super specialty hospital to serve the need of not only of the country but of the sub continent and is going to be run on commercial basis. There provision for construction of city level hospitals in the EDC for Gurgaon city for which the land stands earmarked at different places and the work

of construction of hospital as per requirement of EDC project has been taken. Hence this request of the applicant cannot be considered. :

- 2) Allotment of entire area earmarked for medicity wherein the internal development shall be carried out by the company.

It may be clarified here that actual area for allotment is not 53 acres but the area is 48.5 acre after excluding the area under peripheral road. Looking at the scale and scope of the project, the committee suggests that this request of the party can be considered subject to justification of the land requirement as per project report submitted by them. However the committee strongly feels that the space for Hotel and commercial area should not be agreed to on allotment basis. As per HUDA policy it is given by auction only. It was agreed that space for commercial be reserved by HUDA to be disposed of later as per its policy of auction only. So far as construction of houses is concerned only essential accommodation for staff to the extent of 10 to 15% of the constructed area of the hospital can be considered inside the medicity for balance requirements, if any, the party may apply separately as per rules and regulations of HUDA.

- 3) Party is asking for floor area ratio of 1:2.5 (FSI=250).

The committee feels that looking at the project submitted by the party, Floor Space Index of 250 for key areas i.e. main hospital and medical education component only, as done earlier also by HUDA in case IT Projects, can be considered. So far as other areas are concerned like support area, residential component etc. standard policy of HUDA should apply. According to this following spaces have been assessed within medicity for various components including circulation area.

		FAR
a)	Hospital and medical education	2.50
b)	Support area	1.50
c)	Guest House	1.75
d)	Residential accommodation	1.75

- 4) Allotment of land at a rate which may include components like cost of acquisition of land Plus cost of land holding charges if any.

The hospital sites in the Medicity at FAR of 1.5 were advertised at the rate of Rs.1.5 crores per acre. The request of the party to allot land at the cost of acquisition plus holding cost cannot be accepted as the relaxation in the cost of different components of development works which are essential for development of this area is not advisable. Moreover Govt. charges like conversion charges, scrutiny fee and service charges, licence fee and infrastructural developmental charges are also recoverable. According to the utilization of space mentioned on pre page, the rates at 2.5 FAR works out to Rs. 1.65 crores per acre, at 1.5 FAR 1.08 crores per acre and for residential purpose at 1.75 FAR it works out to Rs.1.57 crores per acre which are inclusive of Govt. charges. In addition expenditure incurred on the works carried out in this particular area amounting to Rs 40 lacs will also have to be paid by the party. Enhanced compensation if any awarded by the court shall also be charged extra.

- 5) Height of the building should be allowed upto 60 mt. and permission to construct 3 basements.

The committee feels that looking at the nature of the project, 3 basements can be considered for the buildings where 250% FAR has been achieved. However, this should be used only for parking and non hazardous activities/ancillary to hospital. For rest of the area, 2 basements may be permitted as permitted in other areas of HUDA. However, height can be permitted up to 60 mts as permitted in commercial buildings at Gurgaon.

The application of Dr. Naresh Trehan & Associates has been received in response to the advertisement issued in the newspapers regarding Medicity. Therefore all conditions including conditions of social obligations to the public shall be applicable in this case also which the party has not mentioned.

S. B. Verma
(S.B. Verma)

S. C. Kansal
(S.C. Kansal)

R. C. Taneja
(R.C. Taneja)

Submitted for perusal and further necessary action please

CA (Hudra) The above note is self explanatory and gives analysis of the various aspects of the project and casting pattern.

S. C. P.
R. C. P.
S. C.

No. 1066/CTP-2
12.5.04

12/5/04

The application for allotment of land for setting up a hospital project received from Dr. Naresh Trehan & Associates may kindly be seen. CA HUDA has appointed a small committee consisting of CTP, CCF and Chief Engineer HUDA to examine the project and report. Their report may kindly be seen. As would be evident from the report, the present application is not in the format in which application was invited for setting up a hospital in the medicity in sector 38 Gurgaon. The party has not applied for allotment of any plot, on the contrary they have requested for allotment of the entire land earmarked for the project with higher FAR and at a concessional rate. However considering the fact that this is the only application received at present, this case was examined and the committee has recommended allotment of land keeping the hospital project as the core activity with some supporting facilities as per rate linked up with FAR. It is made clear in this context that no area earmarked for shopping or hotel can be allotted to the party since as per HUDA rule they are put to auction only.

Before the case is further examined for allotment of any land, it would be relevant to mention here that the capability of the party to implement the project may be examined because this is a project intended to be of national/international importance and the land earmarked for the same is one of the most prime lands of Gurgaon. The project report mentions Dr. Naresh Trehan as promoter. However, his position in the applicant's group/firm/company has not been clarified. The application does not mention any detail about the organization barring mentioning the carrier profile of Dr. Naresh Trehan. The report submitted by the sub committee has also mentioned that a report on the position of Dr. Naresh Trehan in the organisation and its financial status/activities with balance sheet may be obtained including the status of the signatory before the case is further considered for allotment. I agree with the observation of the committee.

Govt. may kindly see for further order.

TCPM

CM

(Bhasin Chatterjee)

FCTCP

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24/5/04

TCPM
24.5.04
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हरियाणा सरकार

From pre-page :

Subject - Allotment of land for Medicity in Sector 38, Gurgaon.
:: :: ::

CM has seen. Dr.Naresh Trehan and Shri Sunil Sachdeva had met the CM a few days back and the matter was discussed. They were advised to file application in proper form. It is learnt that now they have applied in proper form. The same should be processed and examined and the matter should be placed before Haryana Urban Development Authority first.

(Signature)
(Birbal Dass Dhalia)
PSCM
18.6.2004

(Signature)
18.6.04

TCPM

FC/CP

CA (as Tg)
Animal Room
AS/CA, West
18-6-04

(Tg)

2627-RSCM
18.6.04

127-F-TCPM
18-6-2004

18.6.04

Proceedings and agenda of pradhikaran Meeting held on 01.06.2004 (Annexure-IV)

Item No.A-92(2)	ANNEXURE-V
	<p>Follow up action taken in the proceedings of 1st meeting of Haryana Urban Development Authority held 1.06.2004 at 11.00 A.M. under the Chairmanship of Hon'ble Minister, Town & Country Planning Department/ Chairman of the Authority in the Committee Room (4th Floor), Haryana Civil Secretariat, Chandigarh.</p> <p>Seen. As regards to item No.5 of 91st meeting, the compliance report from Administrator, HUDA, Gurgaon may be obtained.</p>
Item No.A-92(3)	
	<p><u>Allotment of land for Hospital sites in Medicity, Gurgaon.</u></p> <p>The proposal contained in the agenda item was approved. However, regarding allotment of land, it was decided that initially the land would be allotted in the name of Dr.Trehan, but in due course he would be allowed to float a company with himself as major promoter for implementation of this project and the land would be transferred to the newly formed company. Regarding waiving off 5% bed free to E.W.S. category, it was decided to obtain the views of the Health Department on the subject and follow up action would be taken as per their advice. For providing other incentives/concessions, the party would be advised to contact the concerned Government Departments.</p>
Item No.A-92(4)	
	<p><u>Exchange of land of M/S DLF Universal Ltd. and its associate companies with the land of HUDA in Sector 42 & 43, Gurgaon.</u></p> <p>Approved.</p>
Item No.A-92(5)	
	<p><u>Regarding provision of zoning plan for Hotel Bay sites in City Center, Sector 29, Gurgaon.</u></p> <p>Approved.</p>
Item No.A-92(6)	
	<p><u>Allotment of Hospital sites earmarked in various sector of Urban Estate, Gurgaon.</u></p>

Agenda Item No. A-92nd (3)

Allotment of land for Hospital sites in Medicity Gurgaon.

HUDA has planned Medicity on 53.0 acres of land in sector-38, Gurgaon. The land is strategically located along Gurgaon- Sohna road near prestigious Institutional sector-32 and Sports complex Gurgaon. There is a provision of five hospital sites in Medicity Gurgaon for setting up of super specialty hospitals.

HUDA had floated the scheme of Medicity at Gurgaon for the first time on 31.3.2002. No application was received in response to the advertisement. Thereafter, the scheme was again floated on 1.2.2004 without any closing date. In response to the advertisement following parties applied for allotment of Hospital sites in Medicity Gurgaon.

- 1) Sh. Harpal Singh, Chairman Forties Health Care Ltd, New Delhi.
- 2) Sh. S.Ashoka Iyer, Chief Group Advisory Services, M/s Apollo Tyres Ltd, Gurgaon.
- 3) Dr. Kanwal Kishore and Dr. (Mrs.) Shanta Kishore, Sultanate of Oman.
- 4) Dr. Naresh Trehan, Executive Director, Escorts Heart Institute & Research Centre New Delhi.

The above applications were placed before the screening committee in its meeting held on 09.07.2004. All the applicants were invited for the interview and to explain their projects. A copy of the minutes of the meeting of screening committee duly signed by all the members is placed at annexure-1. The committee unanimously recommended that Dr. Naresh Trehan would be the most appropriate person to realize the concept of Medicity at Gurgaon. The committee has recommended that the entire land of Medicity i.e. approximately

43 acres (excluding the area under Hotel shopping and sector roads) may be earmarked for Dr. Trehan.

Dr. Trehan has submitted a detailed project report for developing Medicity at Gurgaon vide his letter dated 29.3.2004. He has raised certain demands for this project. The committee consisting of Chief Town Planner HUDA, Chief Controller of Finance HUDA and Chief Engineer HUDA has examined the requests of Dr. Trehan. There are five major demands of Dr. Marosh Trehan for the allotment of land at Medicity Gurgaon. The requests of the party as well as the recommendations of the above committee on the request are as under:

1) To consider Medicity as a component of external development charges and that external development charges should not be included in the price of land.

The detailed project framed for calculation of EDC, which has approval of the Govt., does not include this project in its scope of work. EDC proposes to carry out such works as are required for the general public whereas the present case is of super specialty hospital to serve the need of not only of this country but of the sub-continent and is going to be run on commercial basis. There is provision for construction of city level hospitals in the EDC for Gurgaon city for which the land stands earmarked at different places and the work of construction of hospital as per requirement of EDC project has been taken. Hence, this request of the applicant cannot be considered.

2) Allotment of entire area earmarked for Medicity wherein the internal development shall be carried out by the company.

The net area available for allotment in Medicity is only 43 out of total 53 acres earmarked for various uses in Medicity. Looking at the scale and scope of the project, the committee has suggested

that this request of the party can be considered subject to justification of the land requirement as per project report submitted by them. However, the committee strongly feels that the space for Hotel and commercial area should not be agreed to on allotment basis. As per HUDA policy, it is given by auction only. It was agreed that space for commercial area be reserved by HUDA to be disposed of later as per its policy of auction only. So far as construction of houses is concerned, only essential accommodation for staff to be employed in the hospital in Medicity to the extent of 10 to 15% of the constructed area of the hospital can be considered inside the Medicity. For balance requirements, if any, the party may apply separately as per rules and regulations of HUDA.

5) Party is asking for floor area ratio of 1:2.5(FSI=250).

The committee feels that looking at the project submitted by the party, floor Space Index of 250 for key areas i.e. main hospital and medical education component only can be considered, as done earlier also by HUDA in case of IT Projects. As far as other areas are concerned like support area, residential component etc. standard policy of HUDA should apply. According to this following spaces have been assessed within Medicity for various components including circulation area.

Major Components	Area calculated	FAR
a) Hospital and medical education	25 acres	2.50
b) Support area	5 acres	1.50
c) Guest House	6 acres	1.75
d) Residential accommodation	7 acres	1.75
TOTAL	43 acres	

4 of 3

4) Allotment of land at a rate which may include components like cost of acquisition of land Plus cost of land holding charges if any.

The Hospital sites in the Medicity at FAR of 1.5 were advertised at the rate of Rs.1.50 cores per acres. The request of the party to allot land at the cost of acquisition plus holding cost cannot be accepted, as the relaxation in the cost of different components of development works which are essential for development of this area is not advisable. Moreover, Govt. charges like conversion charges, scrutiny fee and service charges, licence fee and infrastructural developmental charges are also recoverable. According to the utilisation of space mentioned on pre page, the rates at 2.5 FAR works out to Rs.1.65 cores per acre, at 1.5 FAR 1.08 cores per acre and for residential purpose at 1.75 FAR it works out to Rs.1.57 cores per acre which are inclusive of Govt. charges. In addition, expenditure incurred on the works carried out in this particular area amounting to Rs.40 lacs will also have to be paid by the party. Enhanced compensation if any awarded by the court shall also be charged extra. Component of EDC included in the above rates is for normal services provided by HUDA in its sectors. If any special infrastructural facilities are to be provided due to world class standard of the project, the same shall be charged extra.

5) Height of the building should be allowed upto 60 mts and permission to construct three basements.

The committee feels that looking at the nature of the project, 3 basements can be considered for the buildings where 250% FAR has been achieved. However, this should be used only for parking and

non-hazardous activities/ancillary to hospital. For rest of the area, 2 basements may be permitted as permitted in other areas of HUDA. However, height can be permitted up to 60 mtrs. as permitted in commercial buildings at Gurgaon.

Besides above, another representation was received from Dr. Naresh Trehan vide letter dated 14.06.2004 in which few other requests were made which are listed below:

- a) The Medicity project as conceptualized by us, is going to be a mega sized hospital project, which will include research on Indian system of Medicine (Unani, Ayurveda, Naturopathy etc.) and will cover significant portion of Biotechnology and Pharmaceuticals also. Therefore, it is requested that project benefits similar to Biotechnology and Information technology Industry should be extended to this project.
- b) The proposed investments that is going to be committed by us in the project shall be to the tune of Rs. 880 crores, so we would request Govt. of Haryana to allow us 30% discount on the land rate fixed by HUDA.
- c) We would request Govt. of Haryana to consider extending special incentives / concessions to Medicity project under special package to prestigious projects (Ref. Haryana Govt. Industrial Policy Notification No. 49/123/99-41BI dated 17.11.1999).
- d) I would request Govt. of Haryana to allow sale and purchase of the Medicity land free from stamp duty.
- e) As the land is initially being requested for allotment in the name of the undersigned (Dr. Naresh Trehan) but at the later date land shall be transferred to company / companies promoted by the undersigned. I would request Govt. of Haryana to allow such

transfer of land without levying any stamp duty.

The request has been examined and it has been observed that the incentives/concessions asked by the party is not admissible as per HUDA policy. The party may be informed that the allotment will be strictly guided as per the terms and conditions mentioned while floating the project. It may also be indicated that further bifurcation/sale/purchase of the land or part of the land will not be permitted as per HUDA rule as they amount to colonization. Such permission for HUDA land is not accorded. With regard to the discount on the price of the land, the same cannot be considered under the present rules. For providing other incentives/concessions mentioned above, not relating to HUDA, the party will be advised to contact the Industries Department/Revenue Departments.

In the third representation dated 9.7.2004, Dr. Trehan has proposed to set up Internet link and provide tele-consultation at their cost with selected rural locations spanned through out the state of Haryana, instead of providing 5% beds free to economically weaker sections of the society which is one of the condition of allotment of hospital sites in Medicity Gurgaon. The proposal of the party can be considered subject to the approval of the Health Department. Authority may also take a view on this request of Dr. Trehan.

The matter is placed before the Authority for consideration and approval.

Minutes of the meeting of the Screening Committee held on 9.7.2004 to finalize the allotment of plots in Medicity, Gurgaon.

Meeting was held under the chairmanship of Shri N.C. Wadhwa, IAS, Chief Administrator, HUDA. Following officers were present:-

- 1) Dr B.S. Dahiya, Director General Health Services, Haryana
- 2) Dr. Prem Verma IRS Administrator, HUDA, Gurgaon
- 3) Shri S.C. Kansal, CCF, HUDA
- 4) Shri S.B. Verma, CTP HUDA
- 5) Shri N.S. Bangar, Estate Officer, HUDA, Gurgaon

Applications from following were received for allotment of land:-

- 1) Fortis Heart and Multi-specialty Hospital SAS Nagar, Mohali
- 2) Artmes Medicare Services Pvt. Ltd. Darya Ganj New Delhi
- 3) Dr. Kamal Kishore, P.B.No.224 Al Adhaiba Sultanate of Oman
- 4) Dr. Naresh Trehan, 8/4, Maharani Bagh New Delhi

Representatives-applicants of above organizations appeared before the Screening Committee and presented their case. The details are as under:-

1) Fortis Health care Ltd, Shri Daljit Singh, Chief Executive Operations appeared on behalf of the organization and explained his position. Fortis intend to set up a multi- specialty hospital over an area of about 50 acres with following components. They have deposited the earnest money of Rs. 7.5 crores

- | | |
|--|----------|
| a) Medical college campus in | 29 acres |
| b) Tertiary care super specialty hospital with housing | 10 acres |
| c) Bio sciences park | 11 acres |

The party did not submit a detailed land utilization map. However, they mentioned that the total project cost would be in the range of Rs 1000 Crores. It will be partly self financing or loans from financial institutions. No medical specialist appeared along with the party.




However, they mentioned that they have vast experience in running hospitals as they have units already established at Mohali and Noida. In the already running projects they have invested about Rs.300 crores. They are a part of Ranbaxy Group.

Dr. Dahiya DGHS asked the party for the benefit to the State of the proposed medical college as well as the experience of the party in running a medical college. No firm answer from the party were received on this account although it was mentioned that they will be governed by the provisions of Medical Council of India.

2. ARTEMIS Medicare:

This organization is a part of M/s Appollo Tyre Ltd (Shri Ronak Singh Group). They were represented by Shri Ashok Iyer and Shri Satish Mahajan from the organization. They have applied for a plot of 10 acres and paid the required earnest money of Rs.1.5 crores. This company is comparatively new entrant in the Medicare services and this is basically a part of their diversification plan. They intend to start after associating a famous cardiothoracic surgery expert - Ms Kushgra Katariya from America. They also explained during the interview that the total project shall be established on an area of approximately 35 acres with a total investment of Rs. 120 crores. However initially in phase- I they intend to start on 10.00 acres piece of land. Party has no experience in running a hospital so far and their project shall be dependent on the doctors hired from the out side and they shall be in the marketing of medicare services. They also did not have any definite plan of health care for EWS people.

3. Dr. Kanwal Kishore: Dr. Kanwal Kishore who is an ENT surgeon of repute appeared before the committee along with his son Dr. Naveen Kishore. Dr. Kishore as well as his family members i.e. their two sons, and their wives are highly qualified in the field of ENT from UK and presently settled in Muscat Oman. Since Dr. Kishore has now retired he plans to return back to India and start a super specialty ENT Hospital in India for which he has requested for 3.4 acres of land at Gurgaon. Dr.



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Kishore has paid the required earnest money of Rs. 51 lacs to E.O. Gurgaon.


Being an NRI Dr. Kishore's representation was forwarded through FIPB New Delhi. DG Health Services Dr. Dahiya highly recommended the specialty offered by Dr. Kishore being of pioneering nature. The total cost of project is approximately Rs. 15 crores which he intends to do with self financing. During the meeting he provided proof for availability of funds in his name in various banks. Dr. Kishore also committed himself to totally to look after the economically weaker section of the society as per requirement of the advertisement and beyond are concerned.

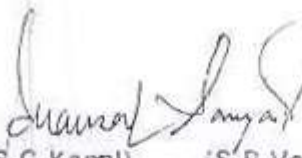
4. Dr. Naresh Trehan: Dr. Trehan is a well know heart surgeon throughout the world both for his technical and administrative skill reflected in his running of M/s Escort Heart and Research centre, New Delhi. The project submitted by Dr. Trehan was extremely well thought off and contained all the area requirement for various specialties i.e. he intends to set up there. He also stated that he would be requiring about 50 acres of land for setting of this dream project and is willing to invest about Rs. 880 crores to 1000 crores in this venture. Dr. Trehan has deposited Rs. 4.61 crores as earnest money with the EO HUDA Gurgaon. Dr. Trehan also placed before the committee various initiatives that he has been undertaking with world leaders in the field of medical care and how they were agreed to associate himself with his project both technically and financially. DG Health Services requested Dr. Trehan to give details of his commitment to the population of Haryana in medicare field. On this Dr. Trehan explained in detail his concept of medicines and how he has agreed to connect various districts of Haryana with his proposed hospital to provide best possible medical advice of specialized nature to the hospitals located in various districts. Dr. Trehan also mentioned about the latest cutting edge technologies in the field of medical science such as use of robotics in operation requiring high precision. He gave the example of aquatics operation and how he intends to use this in his proposed hospital. However, Dr. Trehan pointed out that for such a large project freedom of outscuring and leasing shall be required but details and


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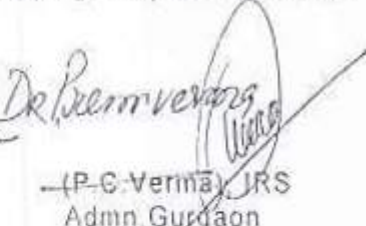
extent of area to be developed through these sources cannot be intimated at this stage. Dr. Trehan has proved his worth by being pioneer in establishing and successfully running the world largest 250 beds tertiary heart care hospital i.e. M/s Escort Hospital New Delhi. It is not out of context to say that even patients from developed countries also come to this hospital for angioplasty, bye-pass surgery and other interventional procedures, which is supposed to be the cheapest heart care in the world. Hence technological skills of this group cannot be under estimated.


Looking at the reputation of Dr. Trehan through his work, association with M/s Escort Heart and Research Centre and his standing as a world renowned surgeon, detailed project submitted as the proof of the home work in setting up his hospital, committee unanimously recommends that he would be the most appropriate person to realize the concept of Medicity at Gurgaon. It would not only provide medical care in all fields throughout the State/region and international level but his presence would also be a value addition to Gurgaon as a town. Therefore, committee decided to recommend that the entire land of medicity i.e. approximately 43 acre (excluding the area under hotel and shopping) may be earmarked for Dr. Trehan



(N.S. Banger)
EO Gurgaon


(S.C. Kanai)
CCF HUDA

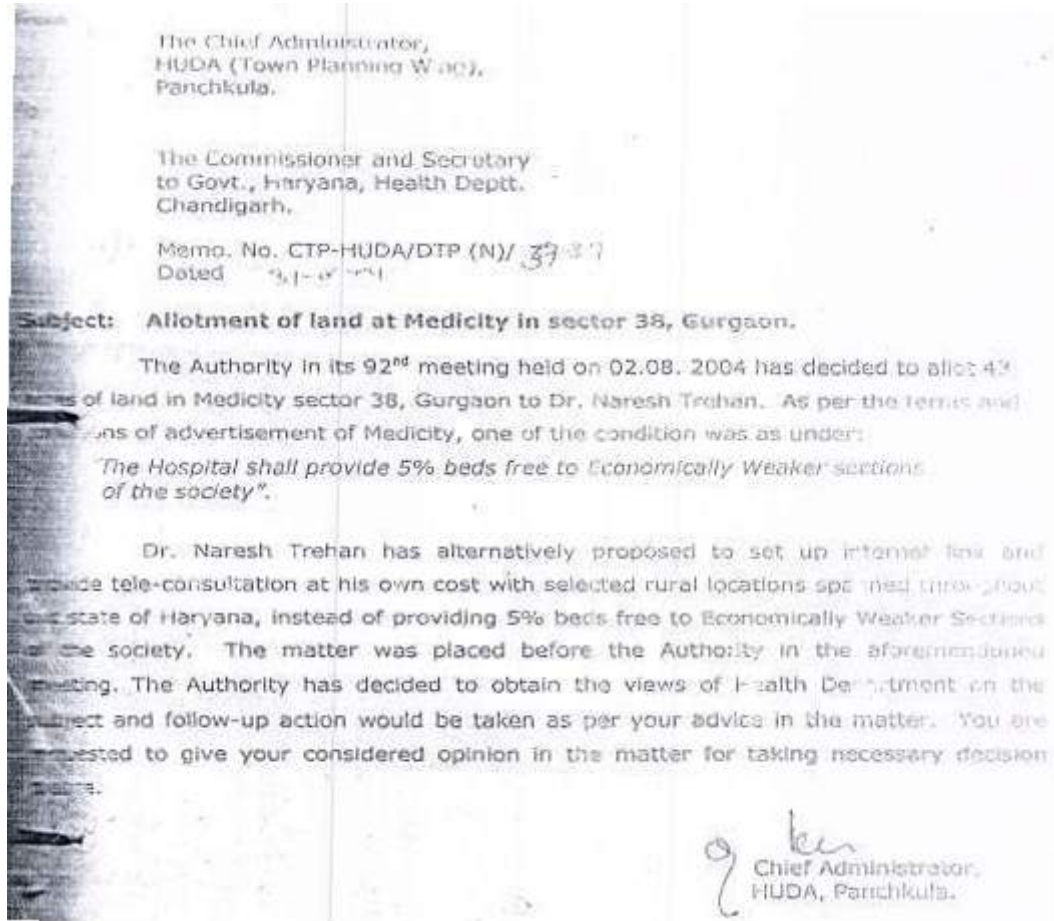

(S.B. Verma)
CTP HUDA


(P.C. Verma), IRS
Admn Gurgaon


Dr. B.S. Dahiya)
DG. Health Services, Hr


(N.C. Wadhwa), IAS
CAHUDA

Letter written to Health Department for advise on the request of Dr. Naresh Trehan dated 31.08.2004 (Annexure-VI)



Advise of Health Department dated 28.11.2005 (Annexure-VII)

From Director General Health Services, Haryana

To Chief Administrator, HUDA, Panchkula

No. 4/PM-05/8473 dated 22-11-05

Subject; Allotment of land at Medicity in Sector-38, Gurgaon.

In continuation of this office letter No. 4 PM/05/7778 dated 13.10.2005 on the subject cited above.

A land of 43 acres is being allotted to Dr. Naresh Trehan for the establishment of Super Speciality Hospital in Sector-38, Gurgaon. As per the condition laid down for the allotment of the land, at least 5% of the beds will be free to the economically weaker section of the society, Dr. Trehan has submitted his proposal in lieu of the condition, that he will provide Tele Consultation Centers in the selected rural locations in the State. Health department is in the view that the Tele consultation centres in rural locations will not be of much help to the poor persons in the state as compare to the condition of providing free beds to families below poverty line. The Medicity Gurgaon is in the area, which is fast developing & there are sufficient No. of laborers/ lower paid workers whose health status is not up to the desired level. The incidences of illness / diseases are more in such section of the society. Therefore, this section of the society of District Mewat, Gurgaon will be able to avail the super speciality treatment/ consultation provided by them. The government is more concerned about the health of the public in that area. Therefore, the reconsidering the existing health status of public in that area, proposed hospital should provide minimum 10% beds free to Economically weaker section of the society.

Encl: Letter from HUDA
Letter No. 4 PM/05/7778 dated 13.10.2005

Sunder
22-11-05
Director General Health Services, Haryana.

B
23/11/05
A/S
25/11
PTP
HUDA

Decision conveyed by Estate Officer, HSVP, Gurugram to medicity dated 07.05.2007
(Annexure-VIII)

(106)

ANNEXURE - VIII

Daily No. 1333, Date 16/5/2007

DTP (M) *17/5* CTP (M) *17/5/07*

DTP () *17/5*

FROM The Estate Officer,
HUDA, Gurgaon.

TO M/s. Global Health (P) Ltd.
(Medicity)
B-4, Baharathi Bagh,
New Delhi.

Mem. No. Dated

Subject:- Allotment by sale of 43 acre land for setting up of
Mega Size Project Medicity in Sector-38, Gurgaon.

Ref:- In continuation of this office letter No. 1704
dated 29.10.2004.

The condition No. 23 of the allotment letter
may please be read as under:-

i.e.:

"10% (ten percent) bids will be reserved for the
weaker section of the society."

Estate Officer,
HUDA, Gurgaon.

Dated 7/5/07

Endst. No. 3648

A copy of above is forwarded to the Chief
Administrator HUDA (Town Planning Wing), Panchsala for
information with reference to his letter No. CTP-HUDA-
DTP(M)/2066 dated 10.3.2007.

Estate Officer,
HUDA, Gurgaon.

Dated

Endst. No.

A copy of above is forwarded to the Administrator
HUDA Gurgaon for information.

Estate Officer,
HUDA, Gurgaon.

Allotment letter in favour of Fortis Heart & Multi Specialists Hospital dated 17.12.2004 (Annexure-IX)

HARYANA URBAN DEVELOPMENT AUTHORITY

FORM 'C'
(See Regulation 5 (3))
ALLOTMENT LETTER

From

The Estate Officer,
HUDA, Gurgaon

To

Fortis Heart & Multi
Speciality Hospital
Mohali

Memo No 22601

dated 17-12-04

Sub: Regarding allotment of 11.5 acres land in favour of Fortis Heart & Multi speciality Hospital Mohali for setting up of Hospital in Sector 44 Gurgaon.

1. Please refer to your application for the allotment of project of Hospital in Sector 44 at Gurgaon.
2. Your application has been considered and land for hospital as detailed below, has been allotted to you on free hold basis as per the following terms & conditions and subject to the provisions of the HARYANA URBAN DEVELOPMENT AUTHORITY ACT 1977 (hereinafter referred to as the act), and the rules and regulations applicable thereunder and as amended from time to time. The approximate area of the site and the tentative price of the plot are given below subject to the adjustment in accordance with the actual measurement at the time of delivery of possession.

Sr. No	Major components	Area calculated	FAR	Rate per Sq. yds	Amount
1.	Hospital	11.5 Acres	At 1.5	Rs. 3552 per Sq. Yds	Rs. 19,77,04,320.00

3. The plot is neither preferential nor special preferential one.
4. In case you refuse to accept this allotment you shall communicate your refusal by a registered letter within 30 days from the date of issue of allotment letter, failing which this allotment shall stand cancelled and the earnest money deposited by you shall be forfeited to authority & you shall have no claim for damages.

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5. In case you accept this allotment, please send your acceptance by registered post along with an amount of Rs. Nil within 30 days from the date of issue of this allotment letter which together with an amount of Rs Nil paid by you alongwith your application from an earnest money will constitute 25% of the total tentative price.
6. The balance amount i.e. Rs. 8,59,58,000.00 of the above tentative price of the plot/site can be paid in lump sum without interest within 60 days from the date of issue of allotment letter or in four annual installments with 11% interest. The first instalment will fall due after the expiry of one year from the date of allotment. The delay interest @ 14% will be charged. The interest on remaining installments shall accrue from the date of offer of possession.

The above rates are inclusive of Govt. charges. The FAR be permitted, on the site shall be 150% as per the provision of the advertisement of the site. However, the maximum permissible height of the building shall be 60 Mtr. instead of 30 Mtr. as mentioned in the advertisement.

7. The possession of the site is hereby offered.
8. Each instalment shall be remitted to the Estate officer and very such remittance shall be accompanied by a letter showing the full particulars of the site i.e. the number of the plot and sector number to be which the payment pertains. In the absence of these particulars the amount remitted shall not deemed to have been received.
9. The above price is tentative to the extent that any enhancement in the cost of land awarded by the competent Authority under the land Acquisition Act shall also be payable proportionately as determined by the authority. The additional price determined shall be paid within thirty days of its demand.
10. In the event of the breach of any other condition of transfer the Estate Officer may resume the land in accordance with the provision of section 17 of the HUDA act.
11. On payment of 100% of the tentative price of the plot/building you shall execute the deed of Conveyance in the prescribed form in such manner as may be directed by the Estate Officer. The charges for registration and stamp duty will be paid by you.

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12. The site/plot shall not be used for any purpose other than that for which it has been allotted in accordance with the plans approved by the competent authority. If you do not use the land for the specified purpose, it will revert to HUDA along with the structure, if any.
13. You shall have to pay separately for any construction, material, trees, structures and compound wall existing in your plot at the time of allotment of which compensation has been assessed and paid by the Authority, if you want to make use of the same.
14. You shall have to pay all general and local taxes, rates or cesses imposed or assessed on the said buildings by the competent authority.
15. The authority will not be responsible for leveling the uneven sites.
16. You will have to get the final building plan sanctioned within 6 month from the date of issue of this letter and complete the construction of at least 25% of the projected built up area as indicated in the project report and start the ~~facility of hospital within two years of the date of offer of possession.~~ The project shall be completed in all respect in 5 years.
17. The authority reserves itself all mines and minerals whatsoever in or under the said site with all such right and powers as may be necessary or expedient for the purpose of searching for working obtaining, removing and enjoying the same at all such times and in such manner as the Authority shall think fit, with power to carry out any surface or any underground working, and to let down the surface of all or the part of the said site and to sink, pits erect building, construct lines & generally appropriate and use surface of said site for the purpose of doing all such things and may be convenient or necessary for the full enjoyment of the exceptions and reservations herein contained. Provided that allottee shall be entitled to reserve from the authority such payment for the occupation by the authority of the surface and for the damage done to the surface or building on the said land by such works or workings of letting down as may be agreed upon between the authority and the allottee or failing such agreement as shall be ascertained by reference to arbitration.
18. The authority may be its officers and servants at all reasonable times and in reasonable manners after 24 hours notice in writing, enter in and upon any part of the said land building erected thereon for the purpose of ascertaining that the allottee has duly performed and observed the condition to be observed under the Rule/Regulations applicable under the said Act.

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20. The authority shall have right, power and authority at all times to do through its officers or servants all acts and things which may be necessary or expedient for the purpose of enforcing compliance with all or any other of the terms, conditions and reservations imposed and to recover from you as first charge upon the said land/building the cost of doing all or any such act and things and all costs incurred in connection with or in any way relating thereto.
21. All disputes and differences arising out of or in any way touching or concerning this allotment whatsoever shall be referred to the sole arbitration of the Chief Administrator or any other officer appointed by him it will not be an objection to such appointment that the arbitrator so appointed is a Government servant or an officer of the authority that he had to deal with the matter to which this allotment relates and in the course of his duties as such Government servant or officer as the case may be he has expressed his views on all or any of the matters in dispute or difference. The decision of the such arbitrator shall be final and binding on the concerned parties.
22. All payment shall be made by means of a demand draft payable to the Estate Officer, Haryana Urban Development Authority, Gurgaon (Haryana) drawn on any scheduled bank situated at Gurgaon (Haryana).
23. No. separate notice will be sent for the payment of yearly instalment. However the information regarding the installments, the amount, the due date etc. may be sent as a matter of courtesy.
24. The interest for the delayed period of instalment due before/after offering the possession of plot shall be charges @ 14%. The due date of instalment means the last day on which the payment falls due.
25. The transfer and bifurcation of land shall not be allowed under any circumstances accordingly the land shall continue to be going to the authority until the entire consideration money together with interest and other amount if any due to the authority on account of sale of such land or building or both is paid. You shall have no right to transfer by way of sale gift, mortgage or otherwise the plot/building or any right title or interest therein till the full price is paid to the Authority except with the prior permission of the competent authority.
26. The allotment is subject to the provisions of HUDA Act, 1977, rules & Regulation framed thereunder.
27. The Govt. policies and national Health programs like family welfare immunisation, NMEP etc. shall be implemented as policy guidelines.

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- 28 Regarding the clause No. XI of the advertisement which reads as "subsidized rates @ 30% of the normal charges shall be charged for 20% of functional beds in addition to 20% OPD free from the weaker section of the society". It has been decided to seek opinion from Director, Health Services, Haryana as done in case of Medicity on the subject and follow up action would be taken as per their advice.
- 29 The control over building shall be exercised through a zoning plan of the site which shall provide for the building maximum ground coverage, maximum height FAR, parking area, type of building wall and gate etc. besides specifying the use of plot. Besides the zoning plan the BIS norms/guidelines regarding basic requirement for Hospitals shall be applicable.
- 30 Shops shall not be allowed to be constructed except these specifically provided in the zoning plan.
- 31 The components of EDC included in the above rates is for the normal services provided by HUDA in its sector, if any, special infrastructure facilities are to be provided due to world class standard of the project the same shall be charged extra.
- 32 Preference shall be given to the domiciles of Haryana in the recruitment of medical, para-medical and other class-IV staff while filling the various posts in the facilities depending upon the availability of requisite skills.
- 33 Regarding the clause No. X of the advertisement which reads as "one representative each from Health Deptt., HUDA and District Administration shall be taken in the Committee/Board/Managing Affairs /functioning of the Hospital, it has been decided to treat it at par with the decision taken in case of Medicity Project. In case of Medicity this clause reads a "one representative from Health Deptt. shall be taken in the committee/board, managing the affairs/functioning of the hospital."

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Dr. S. S. S. S.

as

Estate Officer,
HUDA Gurgaon.

Received Allotment letter
for Fortis Heart & MS H
Lalul Agrawal
17/12/04.

**Allotment letter in favour of Artemis Medicare Services Pvt. Ltd Dated 15.02.1996
(Annexure-X)**

HARYANA URBAN DEVELOPMENT AUTHORITY

FORM 'C'
(See Regulation 5 (3))
ALLOTMENT LETTER

ANNEXURE -X

From

The Estate Officer,
HUDA, Gurgaon

To

Artemis Medicare Services Pvt. Ltd.
C/o Apollo Tyres Ltd., Apollo House,
7 Institutional Area, Sector-32,
Gurgaon - 122 001 (Haryana)

Memo No. 82 dated: 15/2/96

Sub: Regarding Allotment of 8.30 Acres of Land in favour of Artemis Medicare Services Pvt. Ltd., Gurgaon for setting up of Hospital in Sector-51, Gurgaon.

- Please refer to your application for the allotment of project of Hospital in Sector 51 Gurgaon.
- Your application has been considered and land for Hospital as detailed below, has been allotted to you on freehold basis as per the following terms and conditions and subject to the provisions of the HARYANA URBAN DEVELOPMENT AUTHORITY ACT 1977 (hereinafter referred to as the Act) and the rules and regulations applicable thereunder and as amended from time to time. The approximate area of the site and the tentative price of the plot are given below subject to the adjustment in accordance with the actual measurement at the time of delivery of possession.

Sr. No	Major Components	Area Calculated	FAR	Rate per Sq. Yds.	Amount
1.	Hospital	8.30 Acres	At 1.5	Rs. 4000 per Sq. Yds	Rs. 16,06,88,000.00

- The Plot is neither preferential nor special preferential one.
- If in case you refuse to accept this allotment you shall communicate your refusal by a registered letter within 30 days from the date of issue of allotment letter, failing which this allotment shall stand cancelled and the earnest money deposited by you shall be forfeited to the authority and you shall have no claim for damages.

In case you accept this allotment, please send your acceptance by registered post alongwith an amount of Rs. NIL within 30 days from the date of issue of this allotment letter with together with an amount of Rs. NIL paid by you alongwith your application from an earnest money will constitute 25% of the total tentative price.

The balance amount i.e. Rs. 12,05,16,000.00 of the above tentative price of the plot/site can be paid in lump sum without interest within 60 days from the date of issue of allotment letter or in 4 annual installments with 11% interest. The first installment will fall due after the expiry of one year from the date of allotment. The delay interest @ 14% will be charged. The interest on remaining installments shall accrue from the date of offer of possession.

The above rates are inclusive of Govt. Charges. The FAR be permitted on the site shall be 150% as per the provisions of the advertisement of the site. However, the maximum permissible height of the building shall be 30 Mtrs. as mentioned in the advertisement.

7. The possession of the site is hereby offered.
8. Each installment shall be remitted to the Estate Officer and every such remittance shall be accompanied by a letter showing the full particulars of the site, i.e. the number of the plot and sector number to which the payment pertains. In the absence of these particulars the amount remitted shall not deemed to have been received.
9. The above price is tentative to the extent that any enhancement in the cost of land awarded by the competent Authority under the Land Acquisition Act shall also be payable proportionately as determined by the Authority. The additional price determined shall be paid within Thirty days of its demand.
10. In the event of the breach of any other condition of transfer the Estate Officer may resume the land in accordance with the provisions of Section 17 of the HUDA Act.
11. On payment of 100% of the tentative price of the plot/building you shall execute the Deed of Conveyance in the prescribed form in such manner as may be directed by the Estate Officer. The charges for Registration and Stamp Duty will be paid by you.
12. The site/plot shall not be used for any purpose other than that for which it has been allotted in accordance with the plans approved by the competent Authority. If you do not use the land for the specified purpose, it will revert to HUDA alongwith the structure, if any.

Contd...3.

13. You shall have to pay separately for any construction, material, trees, structure and compound wall existing in your plot at the time allotment of which compensation has been assessed and paid by the Authority, if you want to make use of the same.
14. You shall have to pay all general and local taxes, rates or cesses imposed or assessed on the said buildings by the competent Authority.
15. The Authority will not be responsible for leveling the uneven sites.
16. You will have to get the final building plan sanctioned within 6 months from the date of issue of this letter and complete the construction of at least 25% of the projected built-up area as indicated in the project report and start the facility of the hospital within two years of the date of offer of possession. The project shall be completed in all respects in 5 years.
17. The Authority reserves itself all mines and minerals whatsoever in or under the said site with all such right and powers as may be necessary or expedient for the purpose of searching for working obtaining, removing and enjoying the same at all such times and in such manner as the authority shall think fit, with power to carry out any surface or any underground working, and to let down the surface of all or the part of the said site and to sink, pits, erect building, construct lines and generally appropriate and use surface of the said site for the purpose of doing all such things and may be convenient or necessary for the full enjoyment of the exceptions and reservations herein contained. Provided that Allottee shall be entitled to reserve from the Authority such payment for the occupation by the Authority of the surface and for the damage done to the surface or building on the said land by such works or workings of letting down as maybe agreed upon between the Authority and the Allottee or failing such agreement as shall be ascertained by reference to Arbitration.
18. The Authority may by its officers and servants at all reasonable times and in reasonable manner after 24 hours notice in writing, enter in and upon any part of the said land building erected thereon for the purpose of ascertaining that the Allottee has duly performed and observed the condition of to be observed under the Rule/Regulations applicable under the said Act.
19. The Authority shall have right, power and authority at all times to do through its officers or servants all acts and things which may be necessary or expedient for the purpose of enforcing compliance with all or any other of the terms and conditions and reservations imposed and to recover from you as first charge upon the said land/buildings the cost of doing all or any such act and things and all costs incurred in connection with or in any other way relating in thereto.

Contd...4.

20. All disputes and difference arising out of or in any way touching or concerning this allotment whatsoever shall be referred to the sole Arbitration of the Chief Administrator or any other officer appointed by him it will not be an objection to such appointment that the Arbitrator so appointed is a Government servant or an officer of the Authority that he had to deal with the matter to which this allotment relates and in the course of his duties as such Government servant or officer as the case may be he has expressed his views on all or any of the matters in dispute or difference. The decision of such Arbitrator shall be final and binding on the concerned parties.
21. All payment shall be made by means of a demand draft payable to the Estate Officer, Haryana Urban Development Authority, Gurgaon (Haryana) drawn on any scheduled bank situated in Gurgaon (Haryana).
22. No separate notice will be sent for the payment of yearly installment. However the information regarding the installments, the amount, the due date etc. may be sent as a matter of courtesy.
23. The interest for the delayed period of installment due before/after offering the possession of the plot shall be charged @14%. The due date of installment means the last day on which the payment falls due.
24. The transfer and bifurcation of land shall not be allowed under any circumstances accordingly the land shall continue to be going to the Authority until the entire consideration money together with interest and other amount if any due to the Authority on account of sale of such land or building or both is paid. You shall have no right to transfer by way of sale, gift, mortgage or otherwise the plot/building or any right title or interest therein till the full price is paid to the Authority except with the prior permission of the competent Authority.
25. The allotment is subject to the provisions of the HUDA Act, 1977, Rules and Regulations framed thereunder.
26. The Govt. Policies and National Health Programmes like family welfare, immunization, NMEP etc. shall be implemented as policy guidelines.
27. Regarding the clause No. XI of the advertisement which reads as "subsidized rates@ 30% of the normal charges shall be charged for 20% of functional beds in addition to 20% OPD free for the weaker section of the society". It has been decided to seek opinion from Director, Health Services, Haryana as done in case of Medicity on the subject and follow up action will be taken as per their advice.

- 257 - (4)
28. The control over building shall be exercised through a Zoning plan of the site which shall provide for the building maximum ground coverage, maximum height, FAR, parking area, type of building wall and gates etc. besides specifying the use of plot. Besides the Zoning Plan, the BIS Norms/Guidelines regarding basic requirements for Hospital shall be applicable.
 29. Shops shall not be allowed to be constructed except those specifically provided in the Zoning Plan.
 30. The components of EDC included in the above rates is for the normal services provided by HUDA in its sector, if any, special infrastructure facilities are to be provided due to world class standard of the project the same shall be charged extra.
 31. Preference shall be given to the domiciles of Haryana in the recruitment of Medical, Para-medical and other class IV staff while filling the various posts in the facilities depending on the availability of requisite skills.
 32. Regarding the Clause No. X of the advertisement which reads, as "One representative each from Health Department, HUDA and District Administration shall be taken in the Committee/Board/Managing Affairs/Functioning of the hospital", it has been decided to treat it at par with the decision taken in case of Medicity Project. In case of Medicity this clause reads as "one representative from Health Department shall be taken in the Committee/Board, managing the affairs/functioning of the hospital."

Asstt.

Asstt.

Asstt.

Asstt.

Estate Officer,
HUDA, Gurgaon.

ANNEXURE - XI

POLICY GUIDELINES - PROVIDING FREE TREATMENT TO POOR PATIENTS

From

The Chief Administrator,
Haryana Urban Development Authority,
Panchkula

To

1. All the Administrators, HUDA in the State
2. All the Estate Officers, HUDA in the State

Memo No: A-Pwn-UB-H-08/29630-50

Dated 13-08-08

Subject: Policy Guidelines for ensuring implementation of terms and conditions of allotment regarding free treatment to the Poor persons or patients and making it mandatory for the Hospitals to maintain record and registers thereof.

1. This is in furtherance of this office memo no. A-14-97/16291-311 dated 12th May, 1997, 9687-94 dated 7th April, 1998 and A-1-98/32463 dated 6th November, 1998 on the subject cited above.
2. Whereas HUDA has been allotting sites in HUDA Sectors to various Hospitals with specific terms and conditions for providing free treatment to poor persons or patients in consonance with the guidelines issued on the subject from time to time. The matter pertaining to providing free treatment to poor patients by the hospitals which are allotted sites in HUDA Sectors has been engaging the attention of the Haryana Urban Development Authority since long. This issue was consequently placed before the Authority in its 101st meeting held under the chairmanship of the Chief Minister, Haryana on 11th June, 2008 under agenda item No. A-101st (S) Suppl. wherein detailed policy guidelines were approved for ensuring implementation of terms & conditions of allotment regarding free treatment to the poor persons or patients and making it mandatory for the Hospitals to maintain necessary records and registers thereof.
3. The following policy procedure is hereby prescribed.
4. Eligibility
 - i) Any person having a BPL card, Class IV employees of Haryana Government or undertakings or any other person having monthly income not exceeding Rs. 5,000/- per month will be classified as belonging to weaker section of society and would be entitled for treatment as spelt out in the policy on the subject.
 - ii) The benefit under the policy will be restricted to poor persons of Haryana domicile only.
- II Outdoor Patients

The Hospital Administration of those Hospitals which have been allotted sites in HUDA Sectors or any Urban Estate of Haryana shall provide free services to 20% of the total out-door patients being attended to by them on first come first serve basis to such patients.
- III Indoor Patients

The Hospital Administration shall reserve 10% of the beds for free-of-cost to the members of the weaker sections of the society as defined above.
- IV Super Speciality Hospitals
 - i) The Super Speciality Hospitals shall charge subsidized rates i.e. 30% of the normal charges for 20% of the functional beds in addition to providing free OPD services to 20% of patients of weaker sections of society as mentioned above.
 - ii) The patients under this category may be referred by the following
 - A) Chief Minister, Haryana.
 - B) Health Minister, Haryana.

- C) Civil Surgeon or Nodal Officer of the District.
 D) District Red Cross Society after approval by the President-cum-Deputy Commissioner.

V Emergency Treatment

It will, however, be mandatory for the Hospital Authorities to admit and provide treatment to the eligible patients brought to the hospital in emergent situations even without formal reference from the above authorities in advance. The formality of reference can be completed subsequently.

VI Monitoring Committee

- i) The following officers shall constitute the Monitoring Committee for ensuring the implementation of terms and conditions of the policy under reference.
- Administrator, HUDA (Chairperson)
 - President of Distt. Red Cross Society or his Nominee (Member)
 - Civil Surgeon of the Distt. (Member)
 - Estate Officer, HUDA (Member Secretary).
- ii) The Hospital Administration shall maintain a separate Register for such patients who have been provided free OPD/Indoor beds/ super specialty treatment.
- iii) The register shall be made available for scrutiny from time to time by Administrator HUDA, Estate Officer and President Red Cross Society or his representative.
- iv) The concerned Hospitals will submit quarterly report in this behalf to the concerned Estate Officer who will further transmit a copy to the respective Administrator, HUDA for verification of the implementation of the terms and conditions stipulated in the policy.
- v) The Committee shall meet regularly at least once in a quarter to review the implementation of terms and conditions. The Hospital Administration shall supply such information as may be asked by the committee. The Committee shall also send its recommendations for better implementation of the services to poor patients to the chief Administrator HUDA from time to time.
- vi) In case of Violation of these instructions, the Estate Officer, shall be competent to proceed for resumption of the plot (on the recommendations of this Committee) as per HUDA Rules and Regulations.
4. You are, therefore, requested to initiate appropriate steps to ensure the compliance of the policy guidelines in letter and spirit and communicate this policy to all such allottees by Regd. Post for strict compliance. You are further requested to send acknowledgement of the receipt of this communication along with action taken report by 31.03.08 positively.
 This may be given TOP PRIORITY.

(T.C. Gupta, IAS)
 Chief Administrator
 Haryana Urban Development Authority
 Panchkula
 Dated

Enclst. No. A-pwn-UB-11-03/20051-29119

A copy of above is forwarded to the following for information and necessary action.

- All Deputy Commissioners-cum- Presidents, Distt. Red Cross Societies in Haryana State.
 - The Director General, Health Services, Sector-6, Panchkula.3. All Civil Surgeons in Haryana State.
 - The Chief Controller of Finance, HUDA, Panchkula.5. The Chief Engineer, HUDA, Panchkula.
 - The Chief Engineer-1, HUDA, Panchkula.7. The Sr. Architect, HUDA, Panchkula.
 - The L.R. HUDA, (HQ), Panchkula.9. The Enforcement Officer HUDA (HQ), Panchkula
 - The Deputy ESA, HUDA (HQ), Panchkula.11. Dy. Supt./All Assignments/ Record Keeper of Urban Branch, HUDA (HQ).
- (A.K. Yadav, IAS)
 Administrator (HQ)
 For Chief Administrator
 HUDA, Panchkula

Internal Distribution.

- Sr. Secretary to Hon'ble CM/ chairman, HUDA for the information of the chairman.
- PS/FCTCP for the information of FCTCP.

ANNEXURE - XII 119

**REVISED POLICY GUIDELINES
PROVIDING FREE TREATMENT TO POOR PATIENTS**

From

The Chief Administrator,
Haryana Urban Development Authority,
Panchkula

To

1. All the Administrators, HSVP in the State
2. All the Estate Officers, HSVP in the State

Memo No./UB-/2018/

Dated

Subject: Revised Policy Guidelines for ensuring implementation of terms and conditions of allotment regarding free treatment to the Poor persons or patients and making it mandatory for the Hospitals to maintain record and registers thereof.

1. This is in furtherance of this office memo no. A-14-97/16291-311 dated 12th May, 1997, 9687-94 dated 7th April, 1998, A-1-98/32463 dated 6th November, 1998 and A-Pwn-UB-II-8/29630-50 dated 13.08.2008 on the subject cited above.
2. Whereas HSVP has been allotting sites in HSVP Sectors to various Hospitals with specific terms and conditions for providing free treatment to poor persons or patients in consonance with the guidelines issued on the subject from time to time. The matter pertaining to providing free treatment to poor patients by the hospitals which are allotted sites in HSVP Sectors has been engaging the attention of the Haryana Shahari Vikas Pradhikaran since long. The detailed guide lines for ensuring implementation of terms & conditions of allotment regarding free treatment to the poor persons or patients and making it mandatory for the Hospitals to maintain necessary records and registers thereof were circulated vide letter dated 13.08.2018 after approval of the Pradhikaran in its 101st meeting held under the Chairmanship of Chief Minister, Haryana on 11.06.2008. The Haryana Vidhan Sabha Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services in its meeting held on 10.01.2018 observed that the policy guidelines issued on 13.08.2018 need to be made more simpler and people friendly, so that the benefit of medical facilities provided by private hospitals established on the sites allotted by HSVP could accrue to the poor patients also.
3. Accordingly, the following policy procedure is hereby prescribed-
 - I. **Eligibility**
 - i. Any person having a BPL card, Class IV employees of Haryana Government or undertakings or any other person having monthly income not exceeding Rs. 5,000/- per month will be classified as belonging to weaker section of society and would be entitled for treatment as spelt out in the policy on the subject.
 - ii. The benefit under the policy will be restricted to poor persons of Haryana domicile only.

II Outdoor Patients

The Hospital Administration of those Hospitals which have been allotted sites in HSVP Sectors or any Urban Estate of Haryana shall provide free services to 20% of the total out-door patients being attended to by them on first come first serve basis to such patients.

III Indoor Patients

The Hospital Administration shall reserve 10% of the beds for free-of- cost to the members of the weaker sections of the society as defined above.

IV Super Specialty Hospitals

- i. The Super Specialty Hospitals shall charge subsidized rates i.e. 30% of the normal charges for 20% of the functional beds in addition to providing free OPD services to 20% of the members of weaker sections of society as mentioned above.
- ii. Any eligible patient as per eligibility criteria prescribed above would be entitled for treatment in super specialties hospitals.

V Emergency Treatment

It will be mandatory for the Hospital Authorities to admit and provide treatment to all the eligible patients brought to the hospital in emergent situations.

VI Monitoring Committee

- i. The following officers shall constitute the Monitoring Committee for ensuring the implementation of terms and conditions of the policy under reference.
 - (a) Administrator, HSVP (Chairperson)
 - (b) President of District Red Cross Society or his Nominee (Member)
 - (c) Civil Surgeon of the District (Member)
 - (d) Estate Officer, HSVP (Member Secretary).
- ii. The Committee shall meet regularly at least once in a quarter to review the implementation of terms and conditions. The Hospital Administration shall supply such information as may be asked by the committee. The Committee shall also send its recommendations for better implementation of the services to poor patients to the chief Administrator HSVP from time to time.
- iii. The Committee shall also ensure wide publicity of the policy in their respective offices, all the hospitals and at other appropriate places. The names of the hospitals and super specialty hospitals on which these guidelines shall be applicable, should be prominently mentioned in the publicity material.
- iv. The Hospital Administration shall maintain a separate Register for such patients who have been provided free OPD/ Indoor beds/ super specialty treatment.
- v. The register shall be made available for scrutiny from time to time by Administrator HSVP, Estate Officer, President Red Cross Society or his representative and Civil Surgeon.
- vi. The concerned Hospitals will submit monthly report in this behalf to the concerned Estate Officer, HSVP by 10th of every month who will further transmit a copy to the respective Administrator, HSVP and to the respective Deputy Commissioner for verification of the implementation of the terms and conditions stipulated in the policy.

- vii. Respective Deputy Commissioner of the district will include a regular agenda item in its monthly meeting, pertaining to monitoring of implementation of these policy guidelines.
- viii. In case of Violation of these Instructions, the Estate Officer, shall be competent to proceed for resumption of the plot (on the recommendations of the said Committee) as per HSVP Rules and Regulations.
4. You are, therefore, requested to initiate appropriate steps to ensure the compliance of the policy guidelines in letter and spirit and communicate this policy to all such allottees by Regd. Post for strict compliance. You are further requested to send action taken report in compliance of Policy Guidelines by 20th of every month positively to the Chief Administrator, HSVP.

This may be given TOP PRIORITY.

For Chief Administrator
Haryana Shahari Vikas Pradhikaran
Panchkula
Dated

Endst. No. UB/2018/

A copy of above is forwarded to the following for information and necessary action.

1. All Deputy Commissioners-cum- Presidents, Distt. Red Cross Societies in Haryana State.
2. The Director General, Health Services, Sector-6, Panchkula.
3. All the Civil the Civil Surgeon in the Haryana State.
4. The Chief Controller of Finance, HSVP, Panchkula.
5. The Chief Engineer-I, HSVP, Panchkula.
6. The Chief Engineer-II, HSVP, Panchkula.
7. The Chief Town Planner, HSVP, Panchkula.
8. The Chief Architect, HSVP, Panchkula.
9. The Enforcement Officer, HSVP, Panchkula.
10. The General Manager (IT Wing), HSVP, Panchkula with the request to host these instructions on the website of HSVP.
11. The District Attorney, HSVP, Panchkula.
12. The Deputy ESA, HSVP (H.Q), Panchkula.
13. The Dy. Supdt./All Assistances/Record Keeper of Urban Branch, HSVP (H.Q), Panchkula.

For Chief Administrator
Haryana Shahari Vikas Pradhikaran
Panchkula

MINUTES OF THE MEETING HELD ON 06.08.2018 AT 10.00 A.M. IN CONFERENCE ROOM UNDER THE CHAIRMANSHIP OF SH. CHANDER SHEKHAR KHARE, IAS, ADMINISTRATOR, ESVP, GURUGRAM REGARDING FACILITY OF BPL/EWS CATEGORY PATIENTS.

The following Officers were present in the meeting:-

1. Sh. Bharat Khushan Gogia, Estate Officer-II, HSVP, Gurugram.
2. Dr. Mrs. J. Renu Siroha, Deputy Civil Surgeon, Civil Hospital, Gurugram.
3. Sh. Shyam Sunder, Secretary, Indian Red Cross Society, Gurugram.
4. Dr. A.K. Dubey, Medical Superintendent, Medanta Hospital, Gurugram.
5. Dr. Puneet Vyas, Medical Superintendent, Fortis Hospital, Gurugram.
6. Dr. Anjali, Medical Superintendent, Artemis Hospital, Gurugram.

In the meeting, unconfirmed proceeding and reply of the questionnaire asked by the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services during its meeting held on 17.05.2018 at 10.00 AM in the Conference Hall of the Swarn Jayanti, State PWD Rect House Gurugram, the matter discussed in details and the concerned hospitals submitted their replies which are re-produced as under :-

(Note: these are the replies provided by the hospitals. These are yet to be fully confirmed, verified departmentally)

Sr. No.	Query	Reply		
		Medicity	Artemis	Fortis
1	In these private hospitals there are 5% reserved beds for BPL & EWS patients, if these beds remain vacant during non-admission of BPL & EWS patients then above vacant beds allotted to general category patients and charged as per general category by Hospitals, is there any	We duly comply with the terms and conditions of our letter of allotment and have provisioned for 5% of our beds which are kept free for patient from EWS and BPL category. We provide same treatment to BPL/EWS	Any person having a BPL card, class IV employees of Haryana Govt or undertaking etc. is given treatment as per the BPL policy by HUDA. We are providing for 20% of our functional beds to BPL Policy. We have not reserved	We wish to state that we extend benefit to each and every patient belonging to Economic Weaker Section with valid ID. Person who meets the eligibility criteria as prescribed under the HUDA

share / percentage paid to HSNP.	category patients and treat them at par with other patients and since the patients come for treatment under different specialities we accommodate them as BPL/EWS patients in beds under different specialities. Therefore, bed cannot be remarkeded. It is also to be noted that we have always treated BPL/EWS category patient in accordance with our obligations under letter of allotment and that no BPL/EWS patient has been refused treatment on the grounds of unavailability of beds. Further, the terms and conditions of our letter of allotment do not envisage or require us to pay any share/percentage amount to HSNP. Accordingly, no share/percentage is paid to HSNP.	patients under the HUDA policy and are prepared for their treatment. No BPL/EWS patient has ever been denied admission in the last 10 years and this can be validated from HUDA records.	treatment to any patient covered under the said Policy at any time. Even in cases where an EWS patient is not carrying the required set of documents (as mentioned in the EWS policy of HUDA and accordingly displayed in the hospital premises in bifoliate form), the said patient is never denied admission but is admitted and requested to submit the required documents to avail discount of 70% on the total bill at the time of discharge so to offer full benefit to such patients
2	It is written in the allotment guidelines of HUDA regarding allotting the plots to private hospitals that "Preference is to be given to domicile of Haryana in the recruitment of medical, para-medical and other class-IV staff while filling the various posts in these facilities depending upon the availabilities of requisite skills. Have	Preference in recruitment process of medical, paramedical, nursing and medical and other class-iv employees who have domicile of Haryana.	We do provide preference in recruitment of medical, para medical and other class-iv employees who have domicile of Haryana.

	you been able to check on that aspect also?		we have 96 doctors, 102 Nurses, 115 non medical staff and 38 paramedical are from Haryana State only. The total strength of those are 356. Although, our class IV services are outsourced, and we don't have direct involvement to hire them. In spite of that, we are sure that we have good numbers of Class IV employees too deputed in the Hospital premises.	
3	You are requested to provide the details of the employees recruited by the private hospitals as per the said guidelines.	Attached is the list of personnel having permanent residence in Haryana engaged by GHPL/Medanta.	Details are enclosed and we are complying.	As desired, details of employees those residing in Gurugram, Haryana and are working at Fortis Memorial Research Institute, Gurugram is enclosed herewith.
4	Reply if non compliance of above guidelines	We give due preference to domicile of Haryana in the recruitment for the various posts in Medanta/GHPL depending upon the requirement of qualifications, skills and experience.	There is no non-compliance of the applicable guidelines by Fortis Hospital.	No applicable, since Fortis Memorial Research Institute, Gurugram is in compliance of above guidelines.
5	What is the position of implementation of Govt. direction by the Private Hospitals? Submit the report regarding the same.	It is also reiterated that we are in compliance with the terms and conditions of the LOI, Allotment Letter and Conveyance Deed including the conditions regarding provisioning of 5% beds for	Applicable guidelines are duly complied by Artemis Hospital.	We wish to state that we, in compliance of HDUA Policy, are providing the best available treatment with utmost care for patients from the economically weaker sections / below poverty line of the society. (FMS/RPL)

REPLY OF HSWP

Sl. No.	Query	Reply of HSWP
1.	<p>a) Why no inspections were carried out prior to February, 2018</p> <p>b) Schedule of meeting to be held in how much span of time?</p> <p>c) Who is responsible to hold quarterly meeting?</p> <p>d) It should also be informed that who is failing in his duties,</p> <p>e) Why the meeting was not called?</p> <p>f) No meeting has taken place and no inspections have been conducted prior to January, 2018. But why the responsibility was not fixed till now? Report in this regard be submitted to the committee after proper inspection.</p>	<p>Inspections were carried out in this regard by the members of constituted committee from time to time of all three major hospital of Gurugram Zone.</p> <p>As per available record, the previous meetings in this regard were held on 10.06.2014, 29.01.2015, 16.09.2016, 07.12.2016, 23.08.2017, 20.02.2018, 16.05.2018 and presently has been held on 06.08.2018. The meeting is to be held Quarterly.</p> <p>The Administrator HSWP Gurugram is responsible to hold the meetings. The meetings are being held regularly.</p> <p>Yet to be ascertained as detailed replies given on 06.08.2018.</p> <p>Meetings were called on 10.06.2014, 29.01.2015, 16.09.2016, 07.12.2016, 23.08.2017, 20.02.2018, 16.05.2018 before this meeting.</p> <p>As per available record, the inspections were carried on 01.07.2014 & 02.07.2014 by the committee members in respect of Medanta & Artemis Hospitals. Inspections of the Hospitals are being carried out by the committee members and responsibility will be after submission of the inspections report by the committee members, the responsibilities of the then concerned Estate Officers is to be fixed against the violations of terms and conditions LOI/Allotment letter.</p>
	g) Whether detailed report after inspection has been submitted to the committee.	Yes, the committee submitted the inspection report in respect of Medanta and Artemis Hospital in the year July 2014. Further detailed inspection will be done within one month.

2.	In these private hospitals there are 5% reserved beds for BPL & EWS patients, if these beds remain vacant during non admission of BPL & EWS patients then above vacant beds allotted to general category patients and charged as per general category by Hospitals.	In this regard, these Hospital never paid share/percentage to HSVP, if these beds remain vacant during non admission of BPL & EWS patients then above vacant beds allotted to general category patients and charged as per general category by Hospitals.
3.	percentage paid to HSVP.	In this regard as per terms and conditions of LOI/Allotment letter, it is the duty of the concerned Estate Officer to verify the aspects that the preference is to be given to domicile of Haryana in the recruitment of medical, para-medical and other class-IV staff while filling the various posts in these facilities depending upon the availabilities of requisite skills. These hospitals have submitted the report to Estate Officer-II, HSVP, Gurugram recently. After verification and checking, recruitment data will be sent within one month.
4.	Whether any action has been taken for non compliance of the above allotment guidelines of HCDA.	Only action possible is resignation and we recommend that pecuniary punitive action should be available. Resigning the post of a big running hospital is a difficult and risky task.
5.	Serve notice to those who have not complied with the guidelines as stated in the allotment letter and also provide the details of the employees recruited by the private hospitals as per the said guidelines.	As per available record in this office, no notice were served to these Hospitals by the Estate Officer-II, HSVP, Gurugram regarding providing the details of the employees recruited by the private hospitals as per the guidelines of LOI/Allotment letter and HSVP policy. However the hospitals have given their recruitment data recently. Further action will be taken after detailed inspection.
6.	In response to the above notice for the non compliance of the guidelines whether any reply has been received or not. Supply the copy of reply, if any.	There is no previous record / report is available with this office. However, action will be taken on submission of report by EO-II, HSVP, Gurugram in this regard.
7.	What is the position of implementation of Govt. direction by the Private Hospitals. Submit the report regarding the same.	In this regard, action will be taken by this office after verification of report / information in this regard.
8.	As per the directions given to Private Hospitals, the BPL & EWS patients have to be given 70% discount but in reality not even 30% discount is given to them. What is the position of those	Detailed enquiry will be done in this regard.

Sr. No.	Query	Medicity	Remarks
6	<p>As per the directions given to Private Hospitals, the BPL & EWS patients have to be given 70% discount but in reality not even 30% discount is given to them.</p> <p>What is the position of those patients who are referred by CMO but are not able to pay 80% amount. Is there any monitoring regarding the same.</p>	<p>to attend the BPL/EWS patients from 9.00 am to 5.30pm after which the emergency doctor attend to such patients. Once BPL/EWS patients are examined by a general physician as per their clinical condition and requirement, the patients are referred to specialist doctors for further medical care and management.</p> <ul style="list-style-type: none"> Register as per the format designed by HUDA with all relevant detail as maintained at the hospital. Data / information pertaining to subsidized medical treatment to the patients of economically weaker section of the society, is submitted to HUDA, in the format designed by HUDA on a fortnightly basis and as and when required by HUDA. <p>We offer free/subsidized medical treatment to EWS/BPL patients in compliance with the terms and conditions of allotment as set out in the LOI dated 18.08.2004, the allotment letter dated 29.10.2004 and Convergence Deed dated 05.01.2005. A list of the same relating to a period from 01.01.2017 to 31.12.2017 was submitted to HUDA on a fortnightly and monthly basis and the same is attached herewith Annexure-4.</p> <p>We give 100% discount to the patients who are referred by the CMO and are not able to pay. A list of the same is submitted to HUDA on a fortnightly and monthly basis.</p>	<p>It is mandatory as per letter No. Sano/DO/Non-04/113 dated 15.09.2004 (copy attached) that the hospital shall provide 8% beds free to Economically weaker Section of the Society. But as per reply given by Medicity beds cannot be earmarked so data is insufficient to verify this condition. We have directed Medicity to give the detail of EWS patients.</p> <p>[Copy enclosed]</p>

27

5/19

1685/119

Sr. No.	Query	Foris	Remarks
1	In these private hospitals there are 5% reserved beds for BPL & EWS patients, if these beds remain vacant during non admission of BPL & EWS patients then above vacant beds allotted to general category patients and changed as per general category by hospitals, is there any share / percentage paid to HSNP.	We wish to state that we extend benefit to each and every patient belonging to Economic Weaker Section with valid ID Proof who meets the eligibility criteria as prescribed under the HUDA Policy. We have not refused treatment to any patient covered under the said Policy at any time. Even in cases where an EWS patient is not carrying the required set of documents as mentioned in the EWS policy of HUDA and accordingly displayed in the hospital premises (to bilingual form), the said patient is never denied admission but is admitted and requested to submit the required documents in next discount of 70% on the total bill at the time of discharge so as to offer full benefit to such patients.	It is mandatory as per allotment letter No. 23601 dated 17.12.2004 (Copy Attached) at condition No. 28 regarding the clause No. XI of the advertisement which reads as "subsidized rates @ 30% of the normal charges shall be charged for 20% of functional beds in addition to 20% OPP for the weaker section of the society but as per information provided by Fortis Hospital the data is insufficient to verify this condition. We have directed Fortis to give the details of EWS patients (Copy enclosed)
2	It is written in the allotment guidelines of HUDA regarding allotting the beds to private hospitals that, "Preference is to be given to domicile of Haryana in the recruitment of medical, para medical and other class IV staff while filling the various posts in these facilities depending upon the availability of requisite skills. Have you been able to check on that aspect also?	We do provide preference in recruitment of medical, para medical and other class IV employees who have domicile of Haryana.	Data is insufficient, to verify preference in recruitment of Haryana domicile, letter has been issued to Fortis Hospital to reconcile & give details of employees with domicile of Haryana. (Copy enclosed)
3	You are requested to provide the details of the employees recruited by the private hospitals as per the said guidelines.	As desired, details of employees those residing in Gurugram, Haryana and are working at Fortis Memorial Research Institute, Gurugram is enclosed herewith.	Data is insufficient, to verify preference in recruitment of Haryana domicile, letter has been issued to Fortis Hospital to reconcile & give details of employees with domicile of Haryana. (Copy enclosed)
4	Reply if non compliance of above guidelines.	Not applicable, since Fortis Memorial Research Institute, Gurugram is in compliance of above guidelines.	Notions have been issued vide this office memo No. 11273 dated 27.10.2014 & memo No. 010794/dated 14.01.2018, 146-47 dated 04.1.2019 & 146-50 04.01.2019 (Copy enclosed)
5	What is the position of implementation of Govt.	We wish to state that we, in compliance of HUDA Policy.	Meeting in this regard were held on 10.03.2014.

	direction by the Private Hospital. Submit the report regarding the same.	<p>are providing the best available treatment with utmost care for patients from the economically weaker sections / below poverty line of the society (EWS/BPL Patient). When such patients come to hospital for medical treatment, they cannot with the front office assistants at the EWS/BPL Help Desks in the OPD and IPD both, which have been specially set up for this purpose. A Hostel Officer has also been appointed at the Hospital for the EWS/BPL Patients. All queries pertaining to EWS/BPL are handled by him. For facilitating the process, display boards in this regard have been placed at conspicuous locations in the OPD and IPD both in English and Vernacular near the EWS /BPL Help Desks for ease of access and information to such patients.</p> <p>It would be worthwhile to inform that EWS/BPL patients are given the same standard and quality of care as regular patients. We do not differentiate between EWS/BPL Patients with other patients as regards the quality of treatment provided and senior consultants and their teams examine EWS/BPL patients in the same OPD just like any other patients.</p>	<p>29.01.2015, 16.09.2016, 07.12.2016, 23.03.2017, 20.02.2018, 16.05.2018, 06.08.2018 and meeting is fixed for 15.01.2019 (Copy enclosed)</p>
6	<p>As per the directions given to Private Hospitals, the BPL & EWS patients have to be given 70% discount but in reality not even 30% discount is given to them.</p> <p>What is the position of those patients who are referred by CMO but are not able to pay 30% amount. Is there any monitoring regarding the same.</p>	<p>As BPL/EWS patients pay only 30% of the amount, if they cannot pay 30% of the amount, we monitor the same and waive the amount as not payable.</p>	<p>It is mandatory as per allotment letter No. 02601 dated 17.12.2004 (Copy Attached) at condition No. 28 regarding the clause No XI of the advertisement which reads as "subsidized rates @ 30% of the normal charges shall be charged for 20% of functional beds in addition to 20% OPD fee for the weaker section of the society but as per information provided by Fortis Hospital the data is insufficient to verify this condition. we have directed Fortis to give the details of EWS patients (Copy enclosed)</p>

Observations/Recommendations of the Committee

1. The Committee observed that Health Department was not fully prepared for the oral examination of the Committee and also the reply submitted to the committee was also not upto the mark.

Therefore, the Committee recommended that all the reply should be submitted to the Committee only through Additional Chief Secretary/Principal Secretary of the Department with the proper facts and details.

2. The Committee observed the lack of awareness about the policy/facility of free treatment for the BPL/EWS in super-speciality hospitals in the state which has allotted the subsidised land by Haryana Government and due to that the numbers of the patients treated in said hospitals are very less.

Therefore, Committee recommended that HSVP and Health Department jointly take the necessary steps to aware the residents of the state about the policy/facilities of free treatment for the BPL/EWS in super-speciality hospitals which has allotted the subsidised land by Haryana Government.

3. The Committee observed that display board are not available on the front gate/reception about the term of conditions and facilities for the EWS/BPL patients in private hospitals which has allotted the subsidize land from Government.

Therefore, the Committee recommended that HSVP Department should ensure that all the hospitals which has allotted the subsidize land from Government should show the term and condition on the front gate/reception through proper size display board along with the detailed chart of number of free patients (OPD/IPD) treated under BPL/EWS category.

4. The Committee observed that the meetings of the Monitoring Committee for ensuring the implementation of terms and conditions for allotment of subsidized land to provide hospitals, which should be held quarterly, are not being held as per the policy of Haryana Government.

Therefore, the Committee recommended that said meetings of the monitoring Committee should be held quarterly without any failure and a strict action should be taken by the HSVP Department against their officers who is responsible for not holding the meetings in past years as per policy schedule.

5. The Committee strongly recommended that as per the terms and conditions of the HSVP department for allotment of subsidize land to the private hospitals, preference should be given to the domiciles of the Haryana State in recruitment of medical/ paramedical and other class IV employees depending upon the availability of the relative skill set.